

4/19/2017 - DRP

1.

Agenda No. ---

National Human Rights Commission
Director (A) Unit

Sub: Report of Shri Anil Pradhan, Special Rapporteur on the Flagship Programme of the Govt. of India in respect of the Dibrugarh District Assam from 26-30 June, 2017.

Shri Anil Pradhan, Special Rapporteur, NHRC visited Dibrugarh District, Assam under Flagship Programme of Govt. of India from 26-30 June, 2017. The visit report is placed at **F/A**.

Dibrugarh Central Jail

In this jail there are many UTPs whose cases are more than 90 days old. They are still languishing in jail though they are entitled to bail. A batch of 31 life convicts complained that they had spent more than 14 years in jail but had not been released. Their period of incarceration ranged from 16 to 20 years. List attached at '**Annexure A**'.

There is one main kitchen for the entire jail complex. Food for the female inmates is also cooked here and then taken to the Female ward. There is no sanctioned post of Cook. There are only 2 large posts available for the cooking of food for the inmates. All the rest have developed holes and are unserviceable. These need replacement.

Most of the inmates interacted with the Special Rapporteur had just one complaint – their appointed advocates hardly met them.

Suggestions and Recommendations:

- (i) There are 13 vacant posts here, including 8 posts of Male Warders and 2 posts of Female Warders – the most important wing of the jail administration. These may be filled up by the Office of the IG, Prisons early. 1 post of Medical & Health Officer and 2 posts of Assistant Jailors may need the intervention of the Government.
- (ii) There are only 2 casual sweepers for the entire jail complex. Thought may be given for sanctioned posts of sweepers for this jail.
- (iii) Convicts may be issued their proper uniforms. Currently, all the inmates are dressed in casual civilian clothes.

- 2
- (iv) There are no Counsellors in this jail. There is a special need for them here.
 - (v) The cases of 27 Declared Foreign National contained in **Annexure 'B'**, may be decided early. An element of unlawful detention appears to have crept in here.
 - (vi) Police investigation needs to be speeded up. A backlog of 177 pending investigation cases in one jail is huge.
 - (vii) Govt. may like to examine the efficacy of the Assam State Legal Services Authority (ASLSA) as the inmates are not getting any succor. Similar is the case with the Board of Visitors.
 - (viii) An Inspection Register as provided for in Rule 11 and Rule 12 of the 'Rules for Management of Jails in Assam', contained in 'Assam Jail Rules' Part III made under the Prisoners Act, 1894 may be maintained.
 - (ix) As this jail is more than a century old (1859-60), there is a sense of decay and dis-repair prevailing here. Many of the barracks visited by special Rapporteur were in a dilapidated state, the kitchen will had a huge, gaping hole, the roof of the generator shed had multiple holes resulting in sparking and short-circuits when the machine was running, the utensils used for cooking needed replacement, three abandoned barracks needed to be pulled down and replaced by RCC barracks.

Popular Boys Club Aganwadi Centre, Sankerdev Primary School & PMAY and IAY houses (placed at F/B)

The **AWC** is housed in the premises of the Popular Boys' Club since its inception. The club is in illegal possession of Railway land. The AWC functions 6 days' a week from 8 am to 12 noon with Sundays off. The accommodation is an Assam type house built by the Popular Boys Club. The size of the room is fairly large. In a corner of the same room, a gas stove and a gas cylinder are both available. This is used to cook food for the children. As the structure is quite old, plenty of repairs are required. The floor is earthen but looks very tidy. The children sit on comfortable mats. There is no false ceiling so it is unbearably hot. There is no bathroom attached to this AWC.

Sankerdev Primary School occupies an area of 3 kattas and 08 lecchas of Railway land. They have already a Notice from the Railway Authorities to vacate the illegally-occupied land. They have requested for some time. The area of the school consists of a small playground and an adequate number of classrooms. There are a total of 161 children in the 6 classes of the Primary School. The students come mainly from the

surrounding village of Thermal, Banipool, Padam Nagar, Sri Shanderdev Railway Colony, Kaamani and Numaligaon. Only the 136 students belonging to Classes I to V, are eligible for the Mid-Day Meal Programme. The students of Ka-Sherni are denied this basic right. This lacunae needs to be addressed.

It was informed that the Socio-Economic Caste Census, 2011 formed the basis of award of **IAY/PMAY** houses to the needy. After proper vetting, the list was submitted to DRDA. (1) Shri Monoranjan Sahu – Lahowal GP (2) Shri Badal Baraik – Dimona GP (3) Shri Matalu Murah – Dimona GP had received the 1st installment of their grant and had laid the foundation of their house besides constructing the connecting beams. The quantum of funds allotted is:

- 1st Installment - Rs. 32,500/-
- 2nd Installment - Rs. 78,000/-
- 3rd Installment - Rs. 19,500/-

However, the officials present explained that after the 2nd Installment is released directly by the Govt. to the bank account of the beneficiaries, the latter misuse the funds and stop construction of their houses. This leads to an inordinate delay in the completion of the houses.

Suggestions / Recommendations

- (i) The Popular Boys' Club AWC is running from an illegally-occupied plot of land. Water and electricity supply have both been cut by the Railway authorities to force the illegal squatters from the land. This issue needs to be sorted out at the earliest as the heat is unbearable, water is essential, repairs are required and toilets for the children are non-existent.
- (ii) Articles received under the Special Nutrition Programme (SNP) are vastly inadequate. The children are supposed to be fed for 25 days in a month or for 300 days in a year. However, the funds are not sufficient. The main reason for this inadequacy is absence of funds for food and fuel for cooking the food, cartage charges and other miscellaneous expenses.
- (iii) The honorarium paid to the Cook and the Helper, who cook the Mid-Day Meal in the schools, should be revised. They are paid a paltry amount of Rs. 1000/- per month. When the school is closed for the Summer and Winter breaks, usually July and December, they receive no honorarium. Also, more funds could be allotted as cartage to bring the food items from the market to the school as well as for the fuel to cook the food.

4/19/2017 - PRPSP

5.

DIBRUGARH CENTRAL JAIL, DIBRUGARH DISTRICT, ASSAM

- Date of Visit:** I visited Dibrugarh Central Jail, Dibrugarh district on June 27, 2017, around 11. 00 AM. I was accompanied by Shri. Dipu Deka, ACS, Circle Inspector, Dibrugarh, Assam. The Superintendent of Shri. Bikas Bijoy Das and the Jailor, Shri. Arup Patangia, were waiting at the jail.
- Introduction:** This Jail was last visited by the District Judge, Dibrugarh on 12/05/2017 while the Secretary (Home & Political) and IG, Prisons visited on 18/03/2017. Before that, Dr. Justice A.H. Saikia, Chairperson, Assam Human Rights Commission, visited this jail on 30/09/2016.

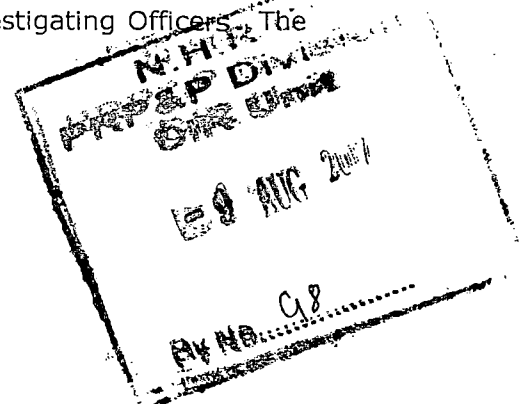
This jail may be one of the oldest in the North-East. It started functioning from the year **1859-60**. Unfortunately, no records could be shown to me regarding that period.

- Prison Population:** This jail is meant to accommodate 680 inmates (M-666; F-14). Today, there are **529 inmates (M-505; F-24)**. There is no over-crowding in this jail.

The breakup of the inmate population is as follows:

| <u>CATEGORY</u> | <u>MALE</u> | <u>FEMALE</u> | <u>TOTAL</u> |
|----------------------------|-------------|---------------|--------------|
| UA(P) Act | 07 | 01 | 08 |
| Remands | 140 | 05 | 145 |
| Sessions | 84 | 01 | 85 |
| Foreign Nationals UTP | NIL | 01 | 01 |
| Simple Imprisonment | 01 | NIL | 01 |
| Rigorous Imprisonment | 240 | 14 | 254 |
| NDPS Act UTPs | 06 | 02 | 08 |
| Declared Foreign Nationals | 27 | NIL | 27 |
| Total | 505 | 24 | 529 |

Of them, in the cases of 177 number of UTPs, Final Form (Charge-Sheet or Final Report), have not been filed by the Investigating Officers. The details are:



DIBRUGARH CENTRAL JAIL, DIBRUGARH DISTRICT, ASSAM

| SNo. | Court of | Number of UTPs |
|------|----------------------------|----------------|
| 01. | Chief Judicial Magistrate | 54 |
| 02. | Sessions Court | 26 |
| 03. | Addl. CJM | 22 |
| 04. | Sub-Divisional JM | 22 |
| 05. | JM 1 st . Class | 45 |
| 06. | Dibrugarh Court | 08 |
| | Total | 177 |

Though the majority of these cases belong to this year (2017), there are many UTPs whose cases are more than 90 days' old. They are still languishing in jail though they are entitled to bail.

Furthermore, a batch of 31 (thirty-one) life convicts met me and complained that they had spent more than 14 (fourteen) years in jail but had not been release. Their period of incarceration ranged from 16 to 20 years. Their list is at '**Annexure 'A'**'.

Of more serious concern is the case of 27 (twenty-seven) Declared Foreign Nationals (DFN) who are rotting in Dibrugarh jail. They have been declared as Foreign Nationals by the Foreigners Tribunal as long back as 2001 and ordered to be deported or pushed back forthwith. However, they are still behind bars for the past 16-odd years. This is a clear case of **ILLEGAL DETENTION**. Their list is at '**Annexure 'B'**'.

4. Staff: There are 49 staff members in the Dibrugarh Jail. This includes the Medical and Health Officer, Pharmacist, Nurses and Lab Technician. There are 13 vacant posts here, including 8 (eight) posts of Warders and 2 (two) posts of Female Warders - the most important wing of the jail administration. All these posts need to be filled up by the office of the IG, Prisons. The strength of the staff is at **Annexure 'C'**.

5. Land and Building: The area of the jail complex is about 47 bighas (76,203.19 sq. metres). There is a high wall enclosing the main jail complex.

There are 24 Male Wards accommodating 505 inmates and 4 Female Wards for the 24 female inmates. This is against the registered capacity of 666 Males and 14 Females.

6. Sanitation: The overall sanitary condition in the jail premises is satisfactory. However, this is a sprawling complex with a large area beyond the boundary walls. More casual sweepers are required for the proper upkeep of the entire jail complex as there are no sanctioned

DIBRUGARH CENTRAL JAIL, DIBRUGARH DISTRICT, ASSAM

posts of Sweepers here. Also, only 14 (fourteen) hand pumps out of the total 29 are functioning. In other words, 15 are in a state of dis-repair. Further, the PHE had dug a bore well, complete with filtration plant, electric pumps and reservoirs in 2004. However, since June, 2015 the filtration plant and one pump have become non-functional. These need urgent repairs. For the inmates, a few candle-filter devices have been installed.

- 7. Food and Kitchen:** There is one main kitchen for the entire jail complex. Food for the female inmates is also cooked here and then taken to the Female Ward. There is no sanctioned post of Cook. UTPs and Convicts help in the daily cooking of food. Non-veg. food is served to the inmates on Wednesdays and on Sundays, during lunch time. Cooking gas is available here. However, there are only 2 (two) large pots available for the cooking of food for the inmates. All the rest have developed holes and are unserviceable. These need replacement.
- 8. Clothing and Bedding:** There are no uniforms for the convicts who are supposed to wear a convict's uniforms as per Rule 235 of the 'Rules for Management of Jails in Assam' contained in 'Assam Jail Rules' Part III made under the Prisoners Act, 1894, (**Annexure 'D'**). Other pieces of bedding items, are issued as per scale.
- 9. Education:** A Jail School Teacher, Shri. Deepak Kumar Dihingia, is available here. He is assisted by a life convict, Shri. Ramesh Deora. School timings are 10 am to 3 pm. Basic learning skills are provided to willing inmates who number 32 at the moment. A good and well-stocked library is available within the jail premises.
- 10. Prison Industries:** There is 1 Craft Instructor available here. The inmates are kept busy preparing cane products, tin products and soaps. These items are sold in the open market from a jail shop facing the main road. The proceeds are deposited in the local treasury.
- 11. Interviews:** This facility is granted everyday to the inmates from 10 am to 3 pm with a limit time of 20/25 mins. per inmate. There is an Interview Room for this purpose.
- 12. Correctional programme:** There are no Counsellors in this Jail. A least one Counsellor should be available for this jail. Perhaps, the services of a psychiatrist from the nearby Dibrugarh Medical College, may be requested.
- 13. Recreational Activities:** Indoor and outdoor games like chess, ludo, carom, volley-ball, are available for both male and female inmates. Newspapers and some periodicals are also available in the Library.
- 14. Health and Hospital:** Dr. Munim Kamal Changmai, Resident Doctor, along with a Pharmacist, a Lab Technician and two Nurses are available in the jail premises. The OPD begins at 8 am and carries on till the late afternoon. Those inmate requiring hospitalisation are admitted to the Jail


DIBRUGARH CENTRAL JAIL, DIBRUGARH DISTRICT, ASSAM

Hospital while serious cases are referred to the nearby Dibrugarh Medical College. Medicines are also distributed to the inmates on need basis.

15. **Remission:** Remission is practised in the jail as per Rules for RI inmates only. After a few months of observation, 2 days remission per month is granted to an inmate. This is gradually increased to 4 days and to 5 days per month. 15 days remission is granted for good conduct while Special Remission is allowed for 30 days in a whole year for good conduct and for good work.
16. **Leave and Parole:** This is being practiced here for convicts only. The CJM grants 20/30 days leave on an emergency request after a satisfactory report is obtained from the concerned police station.
17. **Pre-mature Release:** A batch of 31 (thirty-one) life convicts met me and complained that they had spent more than 14 (fourteen) years in jail but had not been release. Their period of incarceration ranged from 16 to 20 years.
18. **Status of Investigation and Trial pending against UTPs:**
- There are 177 numbers of UTPs who are incarcerated in this Central Jail whose cases are under investigation by the police at the police station level. Most of these cases are of recent crimes.
- There appears to be a strong need to appeal to the Magistrates concerned to release those inmates who are behind bars for over 60 or 90 days as per provisions of 167 CrPC. This would not only look after the human rights of these inmates but would also de-congest the jail.
19. **Appeal:** No appeals are pending in this jail.
20. **Legal aids for inmates:** Almost all the inmates who interacted with me complained that the advocates assigned to them by the Assam State Legal Services Authority (ASLSA) do not meet them. This is a **gross human rights violation** as these indigent inmates have no one else to turn to for legal redress of their grievances.
21. **Board of Visitors:** The Board of Visitors lapsed in December, 2016. It has not been re-constituted. The earlier Notification is at **Annexure 'E'**. I was informed that earlier also, the visits by the Board Members were not very regular.
22. **Departmental Inspections:** The Inspection Register has been mixed up with the Visitor's Book. Rule 11 and Rule 12 of the 'Rules for Management of Jails in Assam', contained in 'Assam Jail Rules' Part III made under the Prisoners Act, 1894, contain instructions regarding Inspections of jails by the Inspector-General and its transmission to the Superintendent of the concerned jail (**Annexure 'F'**).
23. **Interaction with inmates:** Most of the inmates I interacted with had just one complaint – their appointed advocates hardly met them.

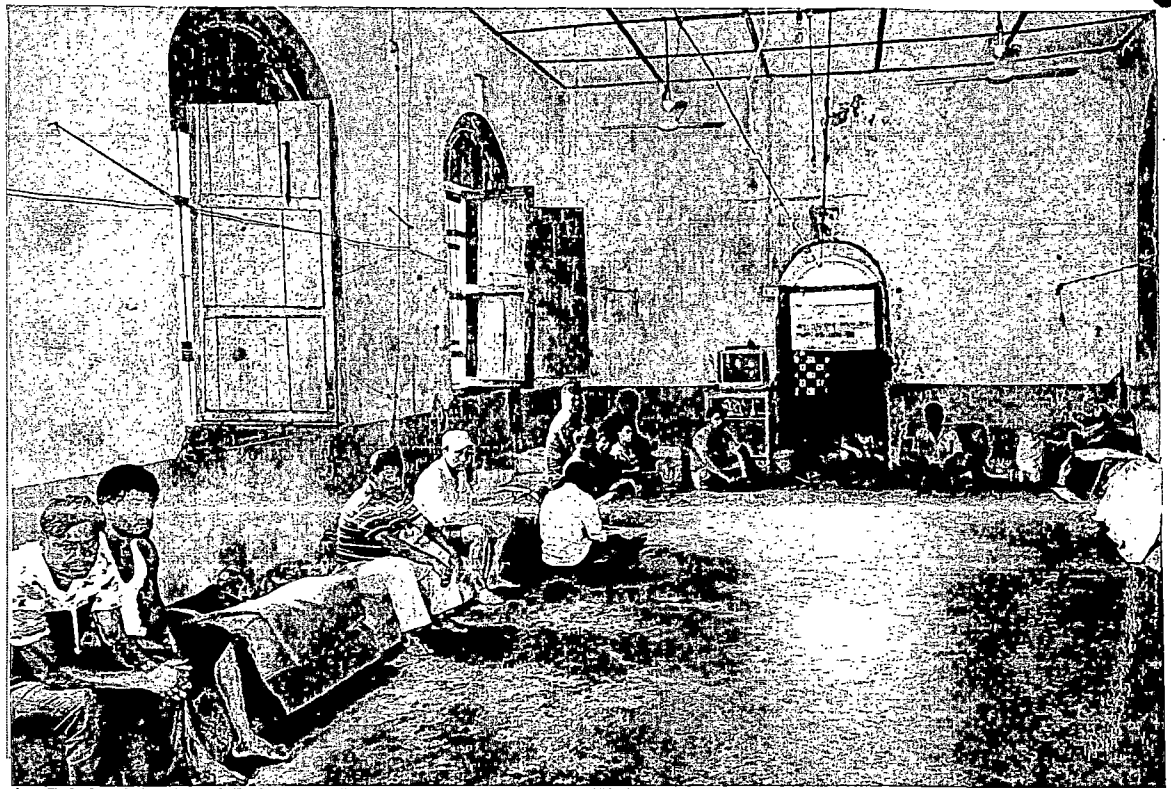
DIBRUGARH CENTRAL JAIL, DIBRUGARH DISTRICT, ASSAM**24. Suggestions and Recommendations:**

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7. Police investigation needs to be speeded up. A backlog of 177 pending investigation cases in one jail is huge.
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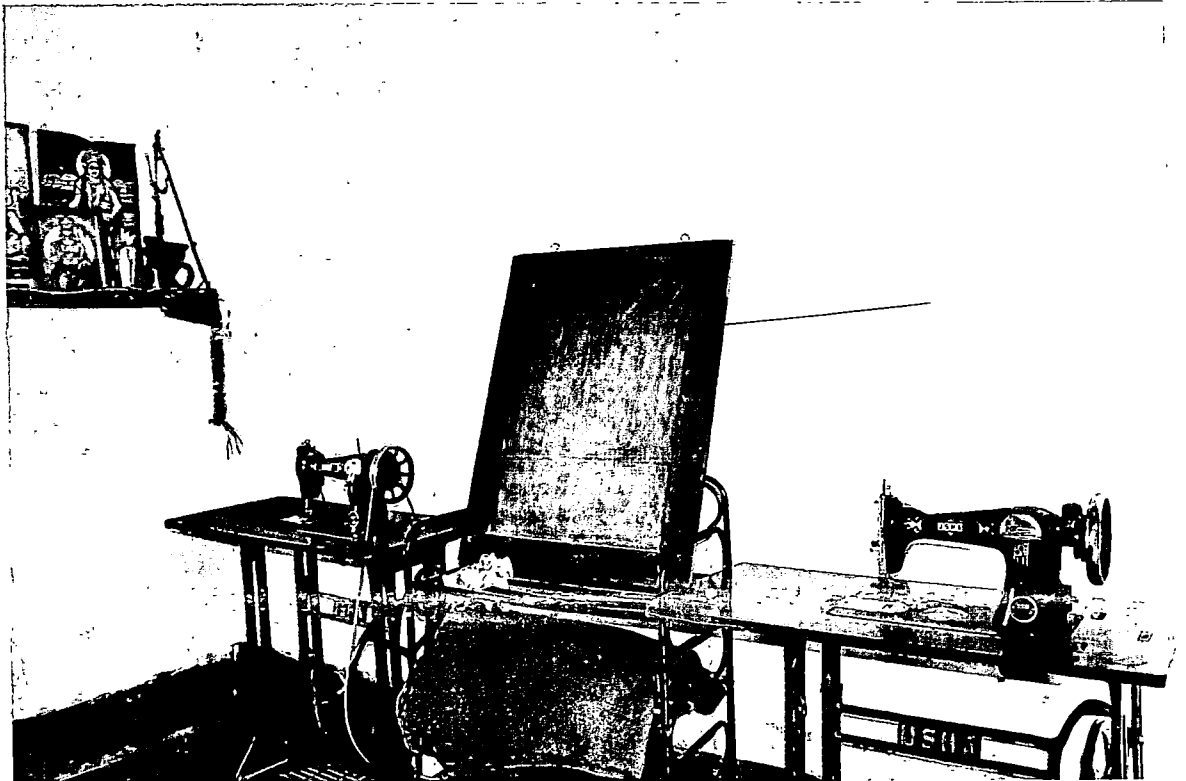

20/07/2017

(Shri. A. Pradhan) IPS (Retd.)
Special Rapporteur, NE Zone
National Human Rights Commission

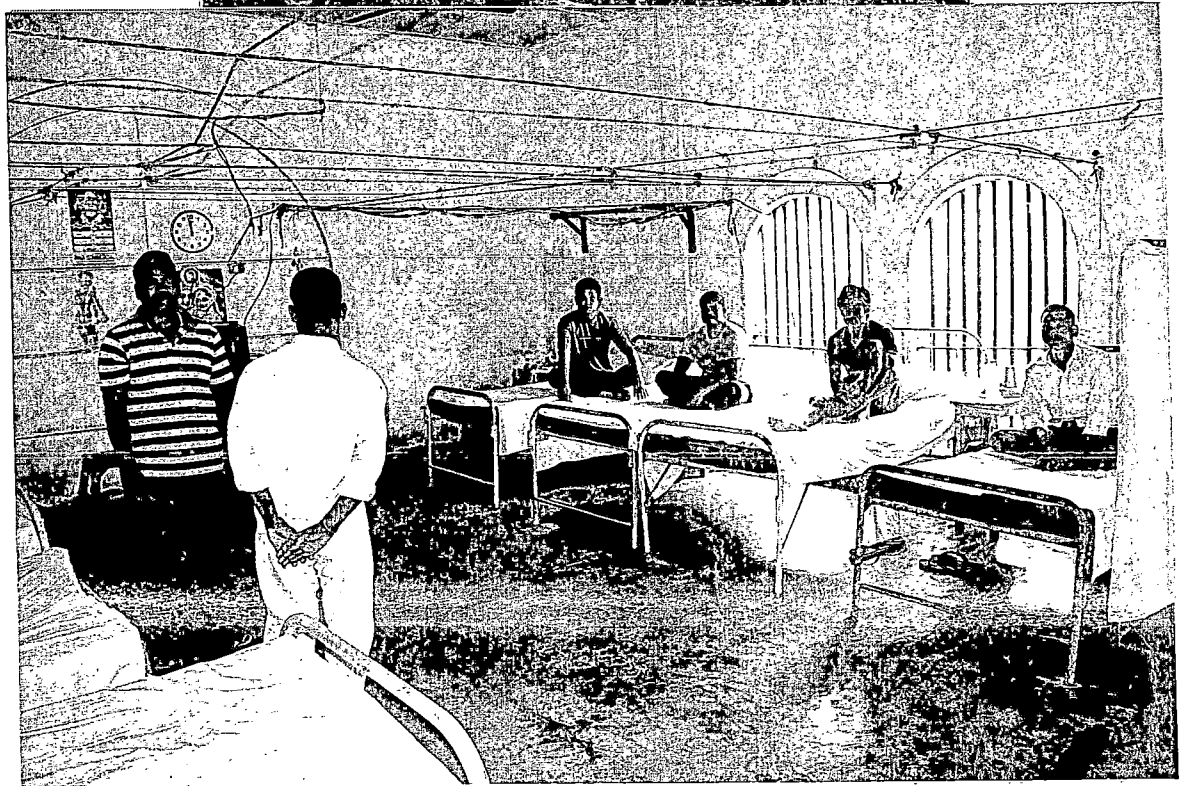
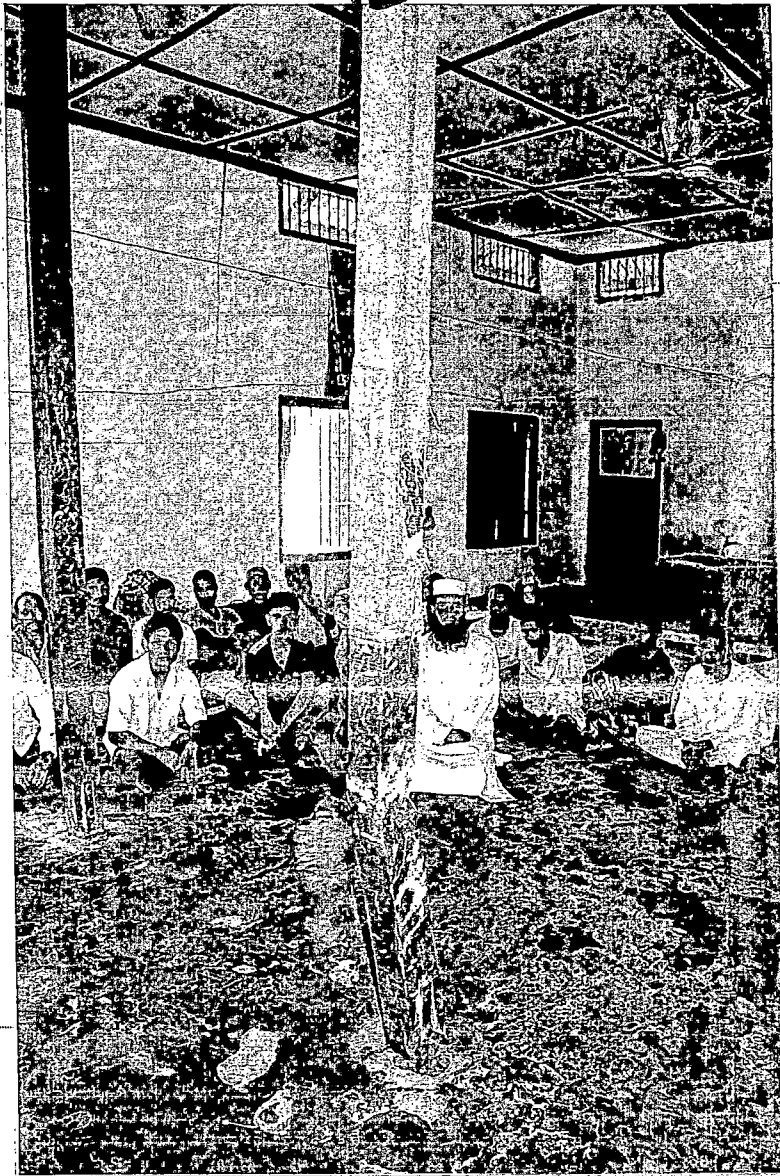
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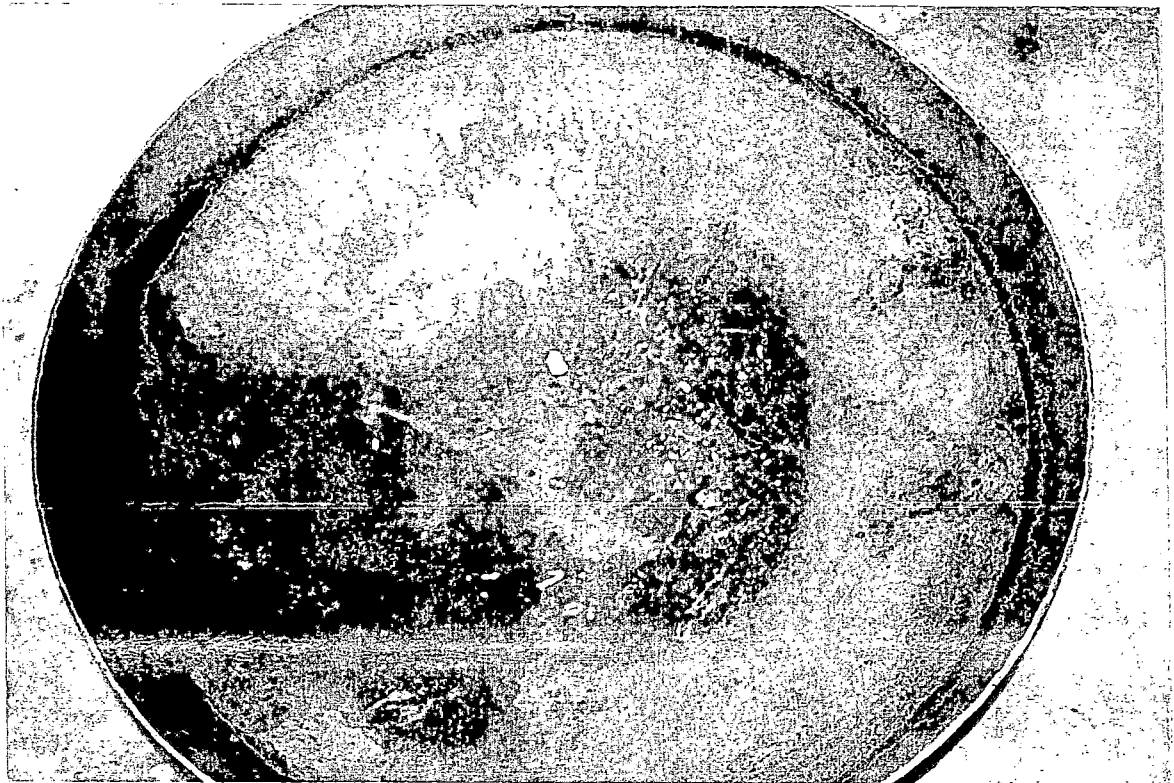
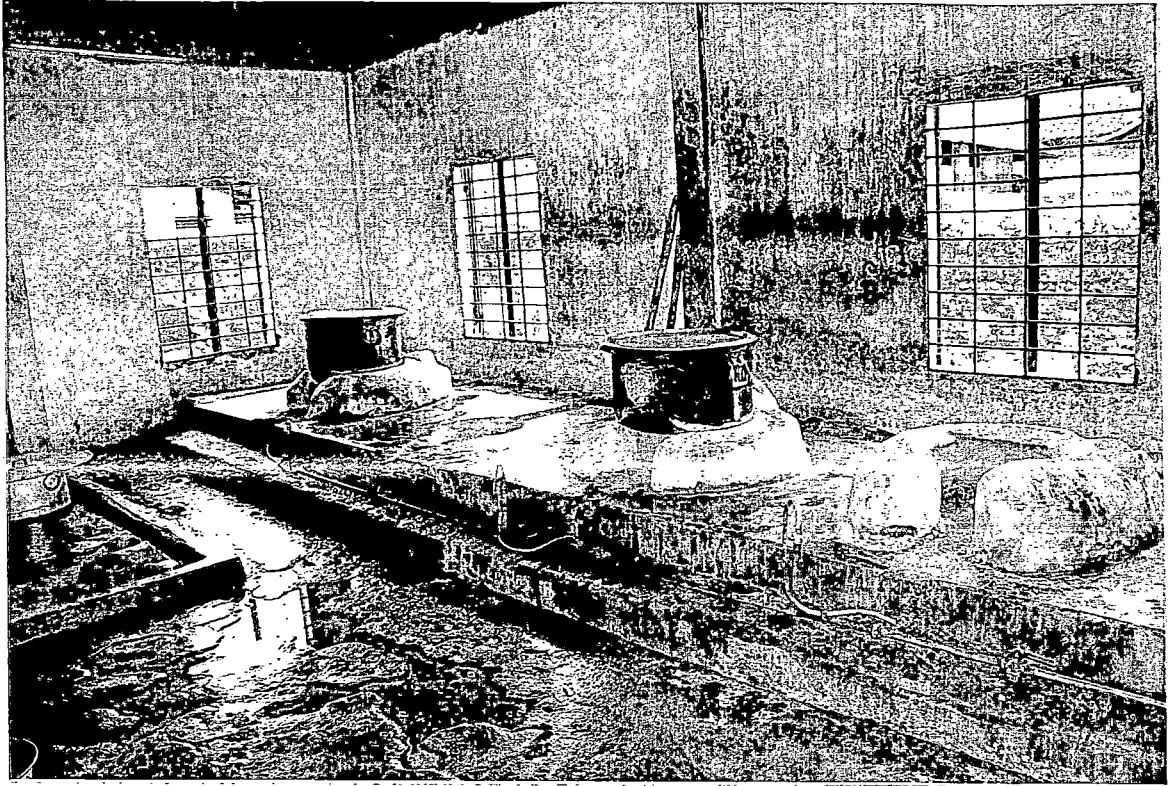
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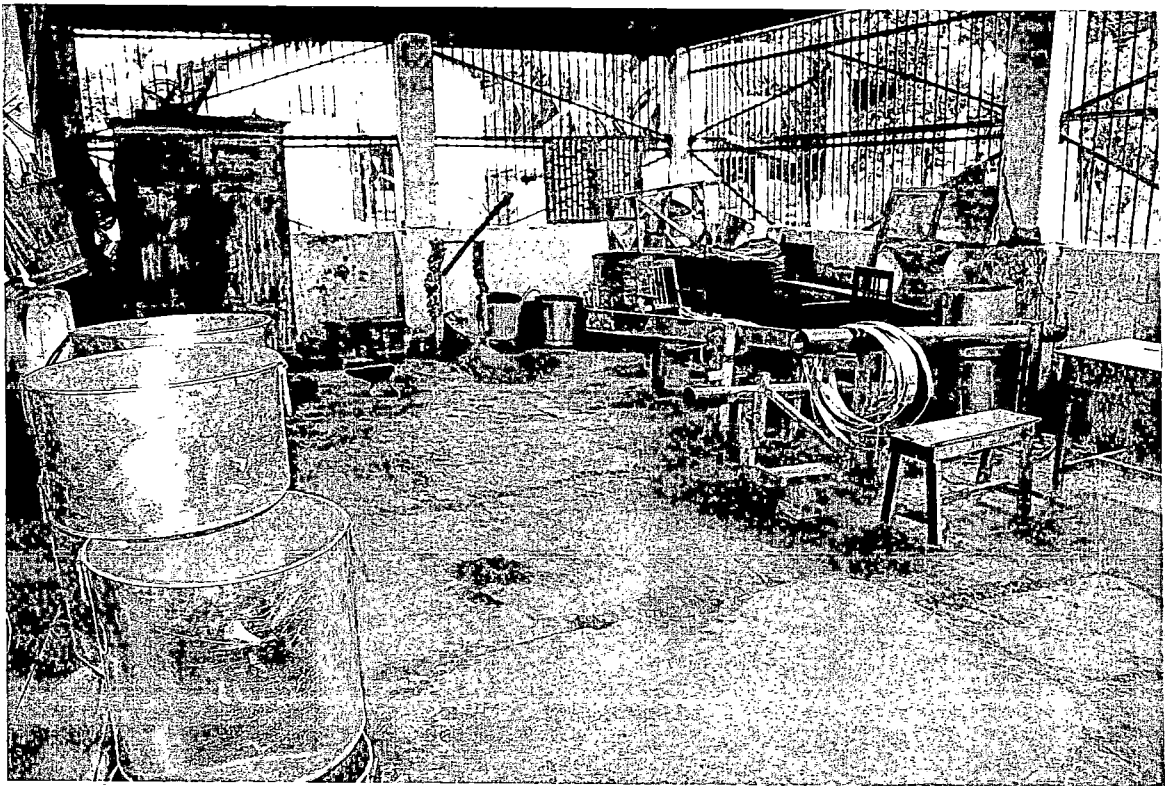
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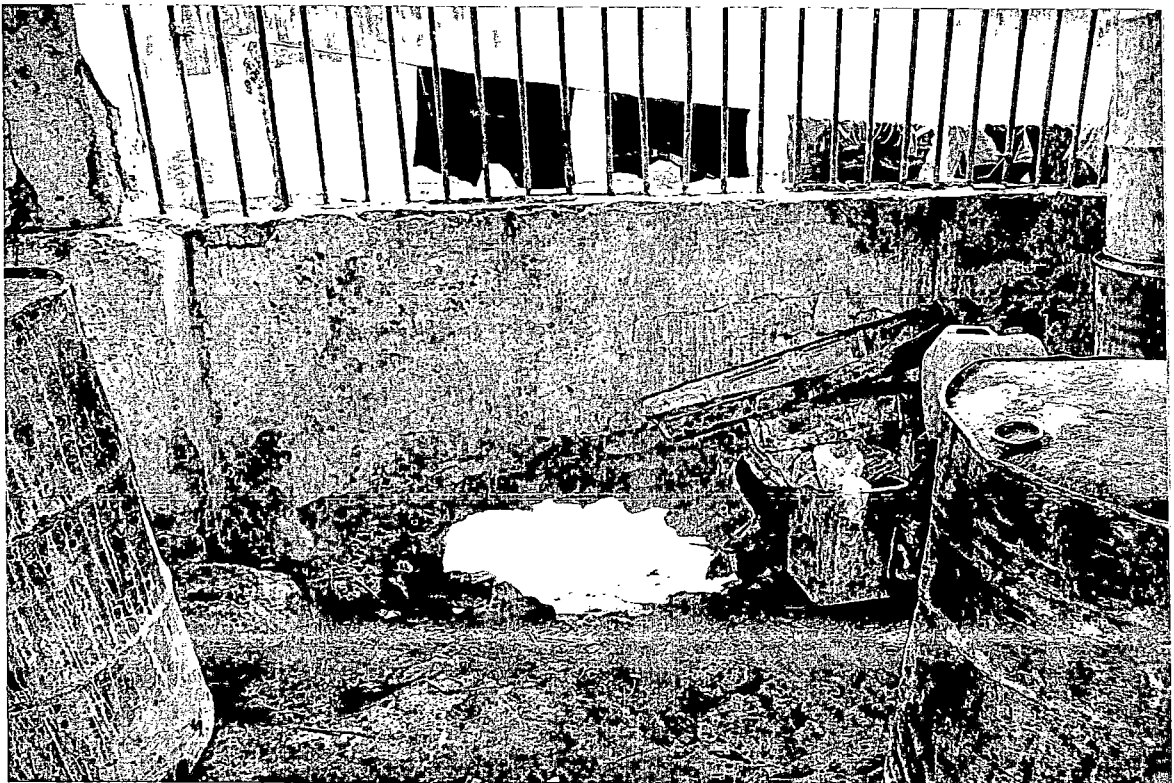
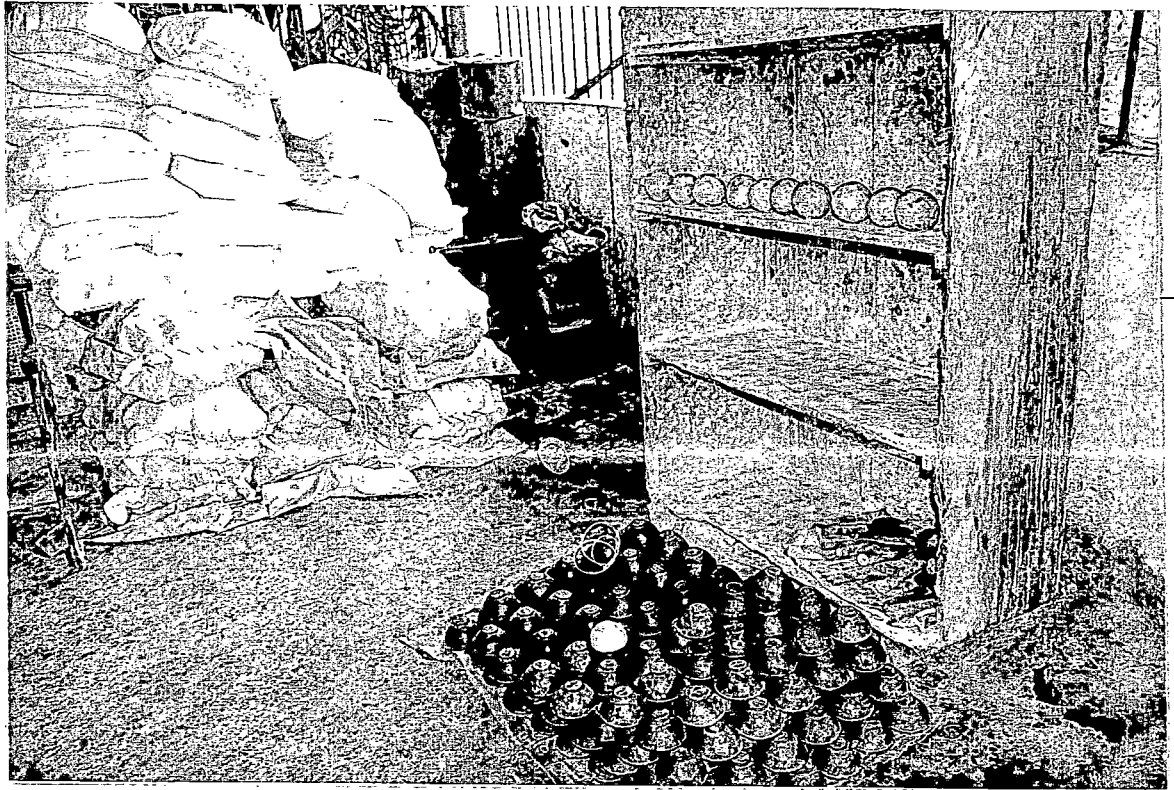
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List of convicts :

| Sl No | Name of Prisoners | Case No & Section | Date of Conviction | Period spent in Jail including Hajot period |
|-------|-----------------------------|--|--------------------|---|
| 1 | AC/9725 Ramesh Deorah | Session Case No-13/1997 U/S-304(B) IPC | 28-08-2000 | 16 yrs |
| 2 | AC/9106 Naleswar Moran | Session Case No-106(T)/1996 U/S-302 IPC | 26-08-1998 | 20 yrs |
| 3 | AC/10041 Islam uddin Ahmed | Session Case No-122/2000 U/S-302 IPC | 07-08-2001 | 17 yrs |
| 4 | AC/8966 Lalbabu Garh | Session Case No-77(T)/1995 U/S-302/34 IPC | 19-12-1997 | 19 yrs |
| 5 | AC/9520 Probin Koch | Session Case No-91/1999 U/S-302 IPC | 07-04-2000 | 18 yrs |
| 6 | AC/9481 Sanika Mura | Session Case No-58(T01997 U/S-302 IPC | 11-02-2000 | 20 yrs |
| 7 | AC/9938 Birchahor Munda | Session Case No-57/1997 U/S-302 IPC | 09-05-2001 | 16 yrs |
| 8 | AC/9930 Debaroo Gowala | Session Case No-183/2000 U/S-302 IPC | 04-05-2001 | 17 yrs |
| 9 | AC/9456 Bircha Mura | Session Case No-80/1999 U/S-302 IPC | 01-02-2000 | 18 yrs |
| 10 | AC/9983 Monu Chutia | Session Case No-133/1999 U/S-302 IPC | 28-06-2000 | 18 yrs |
| 11 | AC/9154 Hari Ch Nayak | Session Case No-133(T)/1996 U/S-302 IPC | 07-12-1998 | 18 yrs |
| 12 | AC/1779 Balobhadra Dihingia | Session Case No-13/1998 U/S-302 IPC | 17-06-1998 | 19 yrs |

| | | | | |
|----|----------------------------------|--|------------|--------|
| 13 | AC/9105 Moni Bordoloi | Session Case No-115/1996 U/S-302 IPC | 25-08-1998 | 19 yrs |
| 14 | AC/9374 Bhupen Sharma | Session Case No-141/1998 U/S-302/201 IPC | 13-10-1999 | 18 yrs |
| 15 | AC/9153 Dina Nayak | Session Case No-133(T)/1996 U/S-302/201 IPC | 07-12-1998 | 20 yrs |
| 16 | AC/10703 Budhana Majhi | Session Case No- 94/2001 U/S-302 IPC | 30-07-2003 | 16 yrs |
| 17 | AC/9222 Binod Orang @ Binot | Session Case No-105/1998 U/S-302/34 IPC | 08-03-1999 | 18 yrs |
| 18 | AC/8916 Cirilal Gowala | Session Case No-33/1997 U/S-302 IPC | 16-09-1997 | 20 yrs |
| 19 | AC/10566 Silbanus Kujur | Session Case No-39/2000 U/S-302 IPC | 20-01-2003 | 16 yrs |
| 20 | AC/9911 Binoy Hazarika | Session Case No-149/2000 U/S-302 IPC | 20-04-2001 | 16 yrs |
| 21 | AC/9939 Kulbahadur Biswakarma | Session Case No-130/2000 U/S-302 IPC | 11-05-2001 | 17 yrs |
| 22 | AC/3016 Noren Gogoi | Session Case No-92/1999 U/S-302 IPC | 30-06-2000 | 20 yrs |
| 23 | AC/9257 Sanjoy Rawtia | Session Case No-65/1998 U/S-302 IPC | 26-04-1999 | 18 yrs |
| 24 | AC/9288 Ranjan Kr Chetia | Session Case No-146/1998 U/S-302 IPC | 21-06-1999 | 18 yrs |
| 25 | AC/9885 Bijoy Murah | Session Case No-64(T)/1997 U/S-302 IPC | 31-03-2001 | 19 yrs |
| 26 | AC/6987 Rajeswar Gogoi | Session Case No-18/1997 U/S- 302 IPC | 22-01-1998 | 20 yrs |

| | | | | |
|----|----------------------------|---|------------|--------|
| 27 | AC/9532 Ganesh Gowala | Session Case No-77/1999 U/S-302 IPC | 24-04-2000 | 18 yrs |
| 28 | AC/9155 Kandarur Karmakar | Session Case No-74/1997 U/S-302 IPC | 09-12-1998 | 20 yrs |
| 29 | AC/9297 Laksi Charan Orang | Session Case No-110/1998 U/S-302 IPC | 30-06-1999 | 20 yrs |
| 30 | AC/9310 Kunda Murari | Session Case No-122/98 U/S-302/324 IPC | 16-07-1999 | 18 yrs |
| 31 | AC/9158 Lakhiram Chowra | Session Case No-83/97 U/S-302 IPC | 15-12-1998 | 18 yrs |


 Superintendent
 Central Jail, Dibrugarh

List of DFN in respect of Central jail Dibrugarh cum detention centre :

| Sl no | Name | Gender | Detained in Central Jail Since | Age | Address in India | Foreign Address | Case Reference | Received from | Order of the Foreigner Tribunal/Court. |
|-------|---|--------|--------------------------------|--------|---|--|-------------------------------------|----------------------|---|
| 1 | Keshab Debnath S/o Lt. Mottial Debnath | Male | 03-12-2015 | -- | Vill. Chabua Amarabati Colony PS. Chabua Dist. Dibrugarh | Vill. Behulash SP. Deomali Dist. Kurigram, Bangladesh | FT C/No. 1510/10 PE No. 187/10 | SP (B), Dibrugarh | Liabe to be expelled forthwith 30-06-2015 |
| 2 | Md. Billal Dewan S/o Lt. Berek Dewan | Male | 29-01-2016 | -- | Vill, Moran Hatkhola PS. Moran Dist. Dibrugarh | Vill. Madujanj PS. Nobiganj Dist. Sylhet, Bangladesh | FT C/No. 324/13 PE No. 324/13 | SP (B), Dibrugarh | Liabe to be expelled forthwith 07-02-2014 |
| 3 | Md. Rafiqul Ali S/o Md. Ramjan Ali | Male | 03-03-2016 | 27 yrs | Vill. Chandmari Ghat PS. Dibrugarh Dist. Dibrugarh | Vill. Parbotipur PS. Rustom Nagar Dist. Dineshpar, Bangladesh | FT C/No. 07/10 PE No. 661/09 | SP (B), Dibrugarh | Deportation of the Opposite Party 25/10/2010 |
| 4 | Md. Israil Khan S/o Lt. Abdul Khan | Male | 15-06-2016 | -- | Vill. Kuahal Nagar PS. Moran Dist. Dibrugarh | Vill. Debipur PS. Kamal Ganj Dist. Sylhet, Bangladesh | FT C/No. 1438/10 PE No. 163/10 | SP (B), Dibrugarh | Liabe to be expelled forthwith 05-12-2014 |
| 5 | Parimal Debnath S/o Lt. Mommoan Debnath | Male | 29-08-2016 | 55 yrs | Vill. Natun Nagar PS. Dulaijan Dist. Dibrugarh | Vill Ramdaspur PS. Ramdaspur Dist. Nozoakhali, Bangladesh | FT C/No. 1135/10 PE No. 89/10 | SP (B), Dibrugarh | Liabe to be expelled forthwith 28-10-2014 |
| 6 | Badal Mazumder S/o Lt. Rajen Majumder | Male | 31-08-2016 | 55 yrs | Vill. Hatkhola PS. Moran Dist. Dibrugarh | Vill. Kantola PS. Lalshar Dist. Cumilla, Bangladesh | FT C/No. 147/2000 PE No. 30/2000 | SP (B), Dibrugarh | Declared as foreigner 11/09/2001 |

| Sl no | Name | Gender | Detained in Central Jail Since | Age | Address | Foreign Address | Case Reference | Received from | Order of the Foreigner Tribunal/Court |
|-------|--|--------|--------------------------------|--------|---|---|--|----------------------|--|
| 7 | Md. Akbor Ali S/o Lt. Suraj Ali | Male | 14-09-2016 | 35 yrs | Vill. Godabaha PS. Lahowal Dsit. Dibrugarh | Vill. Karnsil PS. Simaganj Dsit. Sylhat, Bangladesh | DDT No. 1393/2001 PE No. 178/2000 | SP (B), Dibrugarh | Declared as illegal migrate 14/03/2002 |
| 8 | Sri Sanjib Das S/O Nirmal Ch. Das | Male | 22-11-2016 | 46 yrs | Vill.; 1 Lazum, Margherita P.S.: Margherita Dist. : Tinsukia | Not mentioned | F.T.C/No 2172/02 P.E. No. 256/98 | SP(B), Tinsukia | Declared a foreigner 01/02/2005 |
| 9 | Md. Inus Khan S/O Md. Israil Khan | Male | 22-11-2016 | -- | Vill.: No 2 Lazum, Margherita P.S.: Margherita Dist. : Tinsukia | Not mentioned | F.T.C/No2707/02 P.E. No 939/98 | SP(B) Tinsukia | Declared a foreigner 23/09/2005 |
| 10 | Md. Anamuddin Barbhuyan S/O Abdul Mortin Barbhuyan | Male | 03-12-2016 | 31 yrs | Vill. :Naharani Barbam Gaon P.S.: Moran Dist. Dibrugarh | Vill. : Sadarghat P.S.: Bikrampur Dist. Dhacca(Bangladesh) | F.T.C/No 212/2013 P.E. No. 212/2013 | SP(B) Dibrugarh | Liabe to be expelled forthwith 10-12-2013 |
| 11 | Md Safiqul Monnab @ Pinku S/O Abdul Monnab | Male | 07-01-2017 | 26 yrs | Vill- Chanmari Natun Basti P.S- Dibrugarh Dist- Dibrugarh <u>Alternate Add :</u> Vill- Pakli P.S- Kachowa Dist- Dibrugarh | Vill-Moheshabatu P.S- Iswarganj Dist-Moimansingha (Bangladesh) | F.T Case No- 122/2013 P.E. No-122/2013 | SP(B) Dibrugarh | Liabe to be expelled forthwith 21-04-2014 |
| 12 | Md. Habibur Rahman @ Habibul Rahaman S/O Abdul Salam @ Lt. Md. Salam | Male | 30-01-2017 | -- | Vill- Rajendra Prasad Sarnai P.S- Doomdooma Dist- Tinsukia | Not Mentioned | F.T. Case No- 225/D/06 P.E. No-140/06 | SP(B) Tinsukia | Declared a foreigner 30/06/2016 |

| Sl no | Name | Gender | Detained in Central Jail Since | Age | Address | Foreign Address | Case Reference | Received from | Order of the Foreigner Tribunal/Court. |
|-------|---|--------|--------------------------------|--------|---|---|---|-----------------|--|
| 13 | Md. Abdul Mazid S/O Abdul Karim | Male | 06-02-2017 | -- | Vill- Porbotia Lekhapri P.S- Lekhapani Dist- Tinsukia | Not Mentioned | F.T. Case No- 143/2004 P.E. No-2729/99 | SP(B) Tinsukia | Declared a foreigner 19/01/2006 |
| 14 | Sushil Chandra Barman @ Al Barman S/o Lt. Sukan Chandra Barman | Male | 18-02-17 | -- | Not Mentioned | Vill- Suttimuar P.S- Gazipur Dist- Gazipur Bangladesh | GR Case No- 3013/2014. | SP(B) Dibrugarh | Sentence to 2(two) years & fine Rs. 10,000/- 28/01/2015- Judicial Magistrate 1 st Class. |
| 15 | Md. Abdur Rahman S/O Lt Elias Ali | Male | 20-03-17 | 35 yrs | Vill: Sepon Chakolia P.S- Moran Dist- Dibrugarh | Vill : Talpukurpara Dist : Chittagonj Dist- Cumilla, Bangladesh | FT Case No-345/13 PE No 345/13 | S.P (Dibrugarh) | Liable to be expelled forthwith 08-07-2014 |
| 16 | Md. Jilur Rahman S/O Lt. Nowshed Rohman | Male | 27-03-2017 | -- | Not Mentioned | Vill- Kashabari Gaon P.S- Shalghat Dist- Gaybandha Bangladesh | C/No.240c/2011. | S.P (Dibrugarh) | 3(three) months Simple Imprisonment. Addl. CIM, DBR 22/09/2011 |
| 17 | Sri Rajkumar Roy S/O Sri Banshi Kumar | Male | 27-03-2017 | -- | Not Mentioned | Vill- Kasipur Gorandi P.S- Gorandi Bangladesh | C/No. 408/12. | S.P (Dibrugarh) | 9(nine) months Simple Imprisonment Judicial Magistrate 1 st Class, DBR - 30/03/2013 |
| 18 | Sri Tapan Debnath @ Tapan Das @ Manuj Debnath S/O Nriyan Debnath | Male | 27-03-2017 | -- | Not Mentioned | Vill- Sawa Basti P.S- Hatajhari Bangladesh | Dulajjan P.S. Non FIR Case No-1/2014 Part-III | S.P (Dibrugarh) | 9(nine) months Simple Imprisonment Judicial Magistrate 1 st Class, DBR - 10/04/2014 |

| S. no. | Name | Gender | Detained in Central Jail Since | Age | Address | Foreign Address | Case Reference | Received from | Order of the Foreigner Tribunal / Court. |
|--------|--|--------|--------------------------------|--------|--|--|--|-----------------|---|
| 19 | Sri Luchi Choudhury @ Rachid Choudhury S/O Chashi Choudhury | Male | 27-03-2017 | -- | Not Mentioned | Vill- Choudhury Bazar P.S- Tuta Bangladesh | PS Non FIR C/R No-04/2014 | S.P (Dibrugarh) | 9(nine) months Simple Imprisonment Judicial Magistrate 1 st Class, DBR - 30/06/2014 |
| 20 | Md. Kamal Hussain S/O Md. Rabi Hussain | Male | 27-03-2017 | 30 yrs | Not Mentioned | Vill- Parabajitpur P.S- Nikli Dist- Kisoreganj Bangladesh | F.T No-17/2008-15/Pt/265-266 | S.P (Dibrugarh) | |
| 21 | Md. Sandar hussain jowel @ jowel S/O Md. Anowar Hussain Sarkar | Male | 27-03-2017 | -- | Not Mentioned | Vill- Kairabari P.S- Dhurt Dist- Bagre Bangladesh | DBR PS Case No-Non FIR C/R NO-17/12, 377/12. | S.P (Dibrugarh) | 3(three) months Simple Imprisonment Judicial Magistrate 1 st Class, DBR -26-03-2013 |
| 22 | Md. Jahangir Alom S/O Md. Boser Ahmed | Male | 27-03-2017 | 27 yrs | Not Mentioned | Vill- Kanchan Nagar P.S- Phatisari Dist- Chattagram Bangladesh | Gr Case No. 587/2015 | S.P (Dibrugarh) | 2(two) months Simple Imprisonment. Sub-Divisional Judicial Magistrate Margherita - 08/09/2015 |
| 23 | Mahadev Halder S/O Lt. Ghatak Halder | Male | 28-03-2017 | 44 yrs | Vill- Garaimari PS & PO- Khowang Dist- Dibrugarh | Vill- Kuchan PS - Nania Dist- Faridapur | F.T Case No- 21/2006 P.E No-125/01 | S.P (Dibrugarh) | Declared a foreigner. Appeal to High Court Guahati, Appealed dismissed. Appeal to Double bench High Court Guahati, Appealed dismissed 07/11/2008,05/02/2010 &10/03/2017 |

| Sl no | Name | Gender | Detained in Central Jail Since | Age | Address | Foreign Address | Case Reference | Received from | Order of the Foreigner Tribunal / Court. |
|-------|------------------------------------|--------|--------------------------------|--------|---|--|--|-----------------|--|
| 24 | Janata Hasang S/O Sorno Hasang | Male | 12-04-2017 | 40 yrs | Vill- No-1 Titrap Gate P.S-Lehapani Dist- Tinsukia | Not Mentioned | F./T Case No- 553/01, P.E No- 3606/99 | S.P. (Tinsukia) | Declared as a foreigner on 27-08-2002 |
| 25 | Sundra Biswas S/O Mathra Biswas | Male | 08-05-2017 | 50 yrs | Vill- Lezai P.S- Barbaruah Dist- Dibrugarh | Vill- Badla Kut P.S-Sataki Dist- Cumilla, Bangladesh | F.T Case No-370/06, P.E No-682/02 | S.P (Dibrugarh) | Declared a foreigner 22/02/2010 |
| 26 | Md Sariph S/O Md. Rasal (Rosul) | Male | 30-05-2017 | -- | Vill- Lalpahar, Lehapani P.S- Lehapani Dist- Tinsukia | Not Mentioned | FT Case 324/01 (P.E-No-3698/99) | S.P (Tinsukia) | Declared a foreigner 25/10/2002 |
| 27 | Md. Faruk Ahmed S/O Lt. Hazi Ahmed | Male | 09-06-17 | -- | Vill- Lalpahar P.S- Lehapani Dist- Tinsukia | Not Mentioned | F.T Case No- 110/2007, (P.E No- 318/2001 | S.P (Tinsukia) | Declared a foreigner 18/08/2009 |


 Superintendent
 Central Jail Dibrugarh

Staff Position and Prisons' Population of Central Jail, Dibrugarh as on 27-06-2017 (Morning Unlocking).

| (A) Prisons' Population:- | Male | Female | Total |
|---------------------------|------------|-----------|------------|
| Bangladeshi (SI) | 00 | 00 | 00 |
| UA(P) Act | 07 | 01 | 08 |
| Remands | 140 | 05 | 145 |
| Sessions | 84 | 01 | 85 |
| Foreign Nation UTP | 00 | 01 | 01 |
| Simple Imprisonment | 01 | 00 | 01 |
| Rigorous Imprisonment | 240 | 14 | 254 |
| Death Sentence Convict | 00 | 00 | 00 |
| NDPS Act UTPs | 06 | 02 | 08 |
| Children of Prisoners | 00 | 00 | 00 |
| DF National | 27 | 00 | 27 |
| Total:- | 505 | 24 | 529 |

Against the Registered Capacity:- 666 14 680

(B) Staff Position of Central Jail, Dibrugarh:-

1. Superintendent: Sri Bikash Bijoy Das
2. Jailor : Sri Arup Patangia
3. Medical & Health Officer-I: Dr. Munin Kamal Changmai
4. Asstt. Jailors: 1. Sri Prasanta Saikia
2. Sri Sehmang Hawlai
3. Sri Dheeraj Gogoi
4. Sri Deba Kamal Baruah
5. Ms.Sushmita Pathak
5. Chief Head Warder: Male :01
6. Head Warders: Male: 02, Female: 01
7. Warders: Male: 27, Female: 03
8. Pharmacist: Sri Tridip Dutta
9. Nurse: 1. Smt. Aroti Baruah
2. Smt. Kakali Dutta Das Gupta
10. Lab. Technician: Smt. Nomita Sonowal
11. Jail School Teacher: Sri Dipak Kr. Dihingia
12. Craft Instructor: Sri Bangshidhar Das
13. Driver: Md. Badaruddin Ali

(C) Present Strength against Sanctioned Strength:-

| Sl. No | Name of Post | Sanctioned Strength | Present Strength | Vacant | Remark |
|--------|---------------------|---------------------|------------------|-----------|---|
| 1 | Superintendent | 01 | 01 | - | |
| 2 | M & HO-I | 02 | 01 | 01 | |
| 3 | Jailor | 01 | 01 | - | |
| 4 | Asstt. Jailor | 06 | 04 | 02 | |
| 5 | Lady Asstt. Jailor | 01 | 01 | - | |
| 6 | Pharmacist | 01 | 01 | - | |
| 7 | Nurse | 01 | 02 | - | 01 (one) nurse deputed from O/o the Joint Director, Health Service, Dibrugarh |
| 8 | Lab. Technician | 01 | 01 | - | |
| 9 | Jail School Teacher | 01 | 01 | - | |
| 10 | Chief Head Warder | 01 | 01 | - | |
| 11 | Head Warder | 04 | 02 | 02 | |
| 12 | Female Head Warder | 01 | 01 | - | |
| 13 | Warder | 35 | 27 | 08 | |
| 14 | Female Warder | 03 | 03 | - | |
| 15 | Craft Instructor | 01 | 01 | - | |
| 16 | Driver | 01 | 01 | - | |
| | Total | 61 | 49 | 13 | |

Superintendent
Central Jail, Dibrugarh
27/6/17

Extract of Rules 235 of the 'Rules for Management of Jails in Assam' contained in 'Assam Jail Rules' Part III made under the Prisoners Act, 1894

ANNEXURE 'D'

Rule 235. **Clothing for Convicts.** Every prisoner sentenced to rigorous imprisonment shall be provided with jail clothing according to the scale laid down in Chapter XXII.

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Annexure 'E'

GOVERNMENT OF ASSAM
HOME(B) DEPARTMENT

ORDERS BY THE GOVERNOR
NOTIFICATION

Dated Dispur the 31st December, 2014

No.HMB.293/2014/24 : Under Rule 20 read with Rule 25 of the Assam Jail Manual, the Governor of Assam is pleased to constitute the following Board of Visitors in respect of the following Jails of Assam for a period of 2 (two) years with immediate effect.

| SL. No. | Name of Jail | | Name of Members | Designation |
|---------|-------------------------|---|--|-------------|
| 1. | Central Jail, Dibrugarh | 1 | Shri Bhudev Phukan, President , Eastern Assam chambers of Commerce and Industries, Amolapatty, Dibrugarh | Chairman |
| | | 2 | Shri Kalyan Kumar Boruah, Retired Principal of DHSK College, Dibrugarh | Member |
| | | 3 | Shri Bharat Handique, Retired Principal ,of DHSK College, Dibrugarh | -do- |
| | | 4 | Shri Vijoy Khemani, Senior Citizen, Dibrugarh | -do- |

Sd/-
Secretary to the Govt. of Assam
Home (B) Department

Dated Dispur , the 31st December, 2014

Memo No.HMB.293/2014/24-A

Copy to:-

1. The P.S. to the Hon'ble Chief Minister, Assam.
2. The P. S., to the Hon'ble Minister Jails, Assam for appraisal of Hon'ble Minister.
- ✓ 3. The Inspector General of Prisons, Assam, Khanapara, Guwahati-22.
4. The District Magistrate, Dibrugarh
5. The Chief judicial Magistrate, Dibrugarh
6. The Sub Divisional Officer (Civil), Dibrugarh
7. The Sub Divisional Judicial Magistrate, Dibrugarh
8. All Superintendents of Central Jail, Dibrugarh
9. All Members above named.
10. The Superintendent, Assam Govt. Press, Bamunimaidam, Guwahati-21 for publication of the notification in the next issue of Assam Gazette.

By order etc.

Deputy Secretary to the Govt. of Assam
CK Home (B) Department

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03/01/15

Extract of Rules 11 and 12 of the 'Rules for Management of Jails in Assam' contained in 'Assam Jail Rules' Part III made under the Prisoners Act, 1894

ANNEXURE 'F'

11. **Inspection of jails by Inspector-General** - (1) He shall inspect all departments of every jail at district headquarters and at Shillong at least once a year and of every jail at sub-divisional headquarters and at Tura, Kohima and Aijal at least once in two years.

(2) During each inspection he shall personally see every prisoner then in confinement in the jail, he shall give every prisoner a reasonable opportunity of making any application or complaint and shall investigate and dispose of such as relate to jail discipline.

(3) He shall inspect the yards, wards, cells, worksheds, and other enclosures, shall examine the garden, enquire into the character of the water-supply, the conservancy arrangements, and the medical administration, shall see the food and ascertain that it is of proper quality and quantity, and generally satisfy himself that the building and premises are in proper order.

(4) He shall inspect all journals, registers and books maintained in every department of the jail, and initial or countersign them in token that he is satisfied that they are maintained in accordance with rules. He shall satisfy himself that the orders of Government regarding the arrangement and periodic destruction of records are observed.

(5) He shall inspect the warder establishment, satisfy himself as to its proficiency in drill and musketry, inspect its arms and accoutrements, and test the ability of each jail officer of the upper subordinate establishment to drill the guard.

12. **Memorandum of inspection to be supplied to Superintendent** - Immediately after the inspection the Inspector-General shall furnish the Superintendent with a memorandum embodying his opinion of the manner in which the jail is administered, the extent to which the officers appear familiar with their duties, together with any suggestions or order for the guidance of the Superintendent.

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REPORT ON IMPLEMENTATION OF GOVERNMENT OF INDIA'S FLAGSHIP PROGRAMMES IN DIBRUGARH DISTRICT OF ASSAM (JUNE 26-30, 2017)

According to the directive of the National Human Rights Commission, New Delhi, regarding implementation of the Flagship Programmes of the Government of India, I visited Dibrugarh district of Assam from June 26 to 30, 2017. I was accompanied by respective officers of the different departments. My Liaison Officer was Shri. Dipu Deka, ACS, Circle Officer, Dibrugarh East Rev. Circle, Dibrugarh district.

On June 27, 2017, I visited the **Popular Boys' Club Aganwadi Centre**. Smt. Runav Ramchiary, I/C, District Social Welfare Officer, Smt. Juri Bhattacharjee, CDPO and Smt. Santanu Baruah, Field Investigator, were waiting for me there.

The AWC was established in 2009-10 and is housed in the premises of the Popular Boys' Club since its inception. The Club is in illegal possession of Railway land and has received quite a number of notices to vacate the land. Recently, the electricity and water connections have been cut by the Railway Department to force the issue.

The Department approached the Railway authorities at Tinsukia and have been allowed to function for one more year. I was informed that the Deputy Commissioner, Dibrugarh, has taken up this matter with the Government.

The accommodation is an Assam-type house built by the Popular Boys' Club. It stands in Ward No. 20 of the Dibrugarh Municipal Board. Though the Club charges no rent for the AWC, all upkeep of the AWC has to be borne by the AWC Worker and Helper.

The AWC functions 6 days' a week from 8 am to 12 noon with Sundays off. The AWC Worker is Smt. Seema Das Roy while the AWC Helper is Smt. Sabita Dey Choudhury. Smt. Juri Bhattacharjee, CDPO, is also present here.

The size of the room is fairly large at 20 feet by 14 feet. In a corner of the same room, a gas stove and a gas cylinder are both available. This is used to cook food for the children. Also, there cooking utensils have been provided by the Department.

As the structure is quite old, plenty of repairs are required. The floor is earthen but looks very tidy. The children sit on comfortable mats. There is no false ceiling so it is unbearably hot. Besides, the electric supply has been cut by the Railway authorities.

There is no bathroom attached to this AWC. The children use a fenced-off open space just outside the AWC room. There is no water filter and no water supply. The Worker and the Helper request for drinking water for the children from nearby houses.

Wall charts adorn the AWC as also the teaching aids. The bigger children write on slate while the younger ones scribble away in exercise books. Plenty of toys are available for the little ones.

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REPORT ON IMPLEMENTATION OF GOVERNMENT OF INDIA'S FLAGSHIP PROGRAMMES IN DIBRUGARH DISTRICT OF ASSAM (JUNE 26-30, 2017)

The breakup of the beneficiaries is as follows:

| AGE | BOYS | GIRLS | TOTAL | FUNDS ALLOTTED (PER DAY, PER BENEFICIARY) |
|-------------------|------|-------|-------|--|
| 0-6 mts | 03 | 01 | 04 | Rs. 07/- |
| 6 mts-3 yrs | 08 | 12 | 20 | Rs. 06/- |
| 3-6 yrs | 09 | 12 | 21 | Rs. 06/- |
| Adolescent Girls | | 43 | 43 | Nutritional Food supplied |
| Pregnant Women | | 06 | 06 | Rs. 07/- |
| Lactating Mothers | | 04 | 04 | Rs. 07/- |

This AWC caters to a population of 704 under the Municipal area. Immunisation has been carried out regularly by the Worker and the Helper. Details are at **Annexure 'A'**.

The Helper and the Worker complained that the Supplementary Nutrition Programme articles were not supplied regularly. Also, no money is provided for the fuel and carriage charges of the food items from the market to the AWC store room. Besides, the fund allotted for food to the children was too low. In a month, only 25 days were counted for allotment of funds leaving out Sundays and Gazetted Holidays.

The staff here has received their honorarium. It is paid regularly. Both had received their meagre amount (Worker-Rs. 3,000/- pm plus Rs. 1,000/- State share; Helper-Rs. 1,000/- pm plus Rs. 500/-). Also, they informed that there is a Flexi Fund for contingencies amounting to Rs. 500/- However, this has been granted to this AWC only ONCE since the inception of this AWC.

The next stop was the **Sankerdev Primary School**. Smt. Rumi Gogoi, Headmistress and her staff were waiting. Others present were Smt. Lonee Phukan, Rijumoni Nath, Labanya Deori, Parul Sonowal and Afifa Binti Ali.

The school was established in the year 1958 as a small tin structure. It is now a long Assam-type structure with classes from Ka-Sherni (6 yrs old) to Classes V, constructed in the year 2013.

The School occupies an area of 3 kattas and 08 lecchas of Railway land. They have already received a Notice from the Railway Authorities to vacate the illegally-occupied land. They have requested for some time.

The area of the school consists of a small playground and an adequate number of classrooms. There are a total of 161 children in the 6 (six) classes of the Primary School.

REPORT ON IMPLEMENTATION OF GOVERNMENT OF INDIA'S FLAGSHIP PROGRAMMES IN DIBRUGARH DISTRICT OF ASSAM (JUNE 26-30, 2017)

The students come mainly from the surrounding villages of Thermal, Banipool, Padam Nagar, Sri Shankerdev Railway Colony, Kadamani and Numaligaon. The list is as follows:

| | BOYS | GIRLS | TOTAL |
|------------------|-----------|-----------|------------|
| Ka-Sherni | 13 | 12 | 25 |
| Class-I | 18 | 09 | 27 |
| Class-II | 15 | 15 | 30 |
| Class-III | 12 | 13 | 25 |
| Class-IV | 11 | 13 | 24 |
| Class-V | 17 | 13 | 30 |
| Total | 86 | 75 | 161 |

The School timings are 9:00 am to 1:45 pm with a half-hour break for lunch from 12 Noon to 12:30 pm. Only the 136 students belonging to Classes I to V, are eligible for the Mid-Day Meal Programme. The students of Ka-Sherni are denied this basic right. This lacunae needs to be addressed.

There are separate toilet facilities for the girls and for the boys. Also, there is electricity and water here. Both bore well as well as a tube well exists here. The School also boasts of rain-harvesting mechanism, bird-feeding perches and tree plantation.

Eligible students are provided with free textbooks, free school uniforms and also a midday meal. The last facility ensures the presence of the children as many parents find it difficult to make ends meet. The funds allotted for textbooks and uniform are:

| YEAR | TOT. AMT. | TOT. STUDENTS | TOT. ENROLMENT |
|------|-----------|---------------|----------------|
| 2011 | 59,600/- | 149 | 190 (-41) |
| 2012 | 46,800/- | 117 | 193 (-76) |
| 2013 | NIL | NIL | 178 |
| 2014 | 58,400/- | 146 | 170 (-24) |
| 2015 | 47,200/- | 118 | 180 (-62) |

The negative figures in brackets indicate the number of students who could not be provided with free school uniforms. This was owing to paucity of allotted funds.

The Headmistress, Smt. Rumi Gogoi, has shown tremendous initiative in improving the condition of the School and of the students under her charge. She and her loyal band of

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REPORT ON IMPLEMENTATION OF GOVERNMENT OF INDIA'S FLAGSHIP PROGRAMMES IN DIBRUGARH DISTRICT OF ASSAM (JUNE 26-30, 2017)

teachers have contributed a large amount of money from their pay towards procurement of various items for the School. This list of donations is at **Annexure 'B'**.

The cooking area for the Mid-Day Meal programme is neat and clean. It adjoins the dining room but the students prefer to take their portion and eat out in their own classrooms. I talked with the 2 cooks who told me that they receive Rs. 1,000/- per month. During July and December when the school is closed, they do not receive any honorarium.

Cooking gas is available here for the MDM Programme but the Headmistress has to pay for the gas cylinder. She also has to pay for the Music Teacher (Rs. 1,500/- pm) as well as for the Electricity Bill (Rs. 1,070/- for June and Rs. 770/- for March). These are not reimbursed to her by the Government.

In spite of these difficulties, the School has won a number of accolades, like:

2015-16 – Child-Friendly Environment

2015 – Swash Bharat Award – 4th Position – All-Assam

2016 – Swash Bharat Award – Special Award – All-Assam

Also, there is a young boy in Class V, Master Bastab Sonowal, who routinely scores 100% in all his tests.

Besides this, the School authorities have taken their children on Summer Trips to different location every year by paying for all items from their own salary. The details are:

2014 – 28 students – Class V – Sibsagar town

2015 – 58 students – Classes III, IV, V – Dibru Sarkhowa National Park

2016 – 62 students - Classes III, IV, V – Jaypur Rain Forest

The last stop was the **PMAY and IAY houses** in Gram Panchayat Dimona under Lahowal Development Block. Shri. Binud Sharma, Junior Engineer, Shri. Sanjib Gohain, GRS and Smt. Debojani Changmai, were present to show me the houses.

The Gram Panchayat Office consists of the Secretary, Aggregate Computer Operator, Gram Rozghar Sahayak, Accountant, and Assistant Computer Operator as official members. Also, there are 11 elected members (1 President & 10 Ward Members), whose 5-yrs' term of office terminates in December, 2017.

I was informed that the Socio-Economic Caste Census, 2011 formed the basis of award of IAY/PMAY houses to the needy. After proper vetting, the list was submitted to DRDA. The beneficiaries whose houses I visited were:

REPORT ON IMPLEMENTATION OF GOVERNMENT OF INDIA'S FLAGSHIP PROGRAMMES IN DIBRUGARH DISTRICT OF ASSAM (JUNE 26-30, 2017)

Shri. Monoranjan Sahu – Lahowal GP

Shri. Badal Baraik – Dimona GP

Shri. Matalu Murah – Dimona GP

All of these beneficiaries had received the 1st Instalment of their grant and had laid the foundation of their house besides constructing the connecting beams. The quantum of funds allotted is:

1st. Instalment – Rs. 32,500/-

2nd. Instalment – Rs. 78,000/-

3rd. Instalment – Rs. 19,500/-

However, the officials present explained to me that after the 2nd. Instalment is released directly by the Government to the bank account of the beneficiaries, the latter misuse the funds and stop construction of their houses. This leads to an inordinate delay in the completion of the houses.

REPORT ON IMPLEMENTATION OF GOVERNMENT OF INDIA'S FLAGSHIP PROGRAMMES IN DIBRUGARH DISTRICT OF ASSAM (JUNE 26-30, 2017)

SUGGESTIONS/RECOMMENDATIONS:

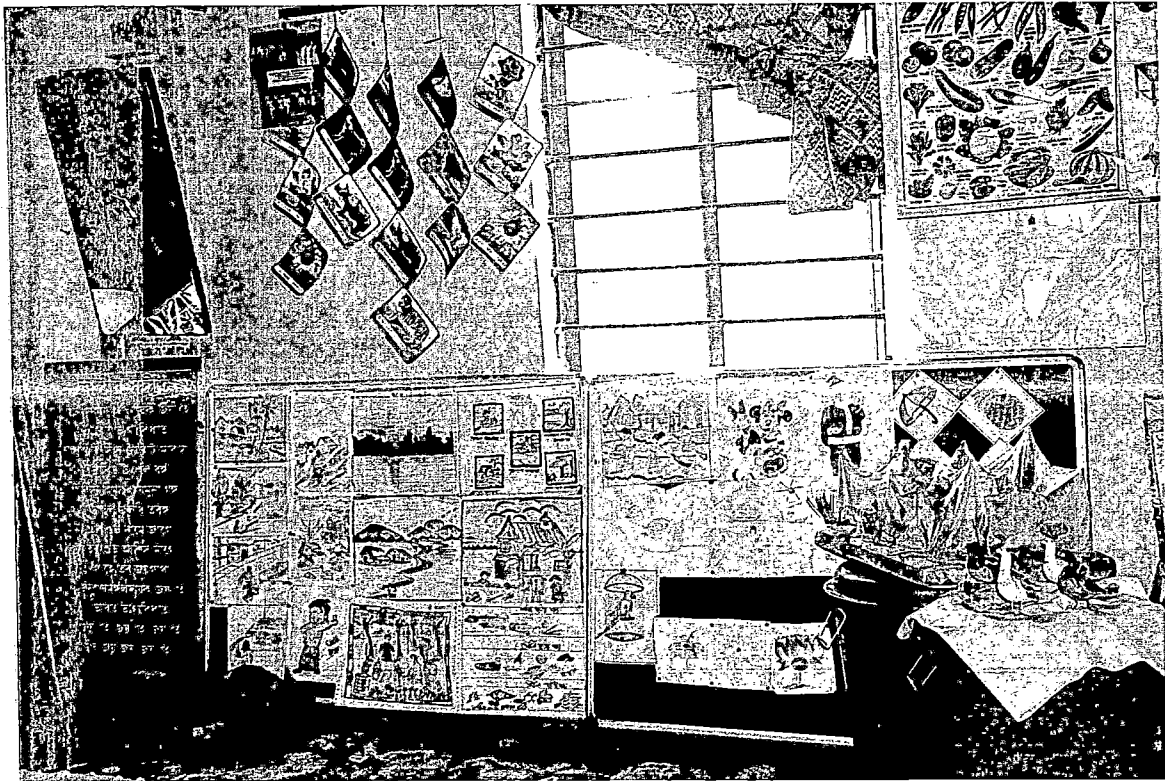
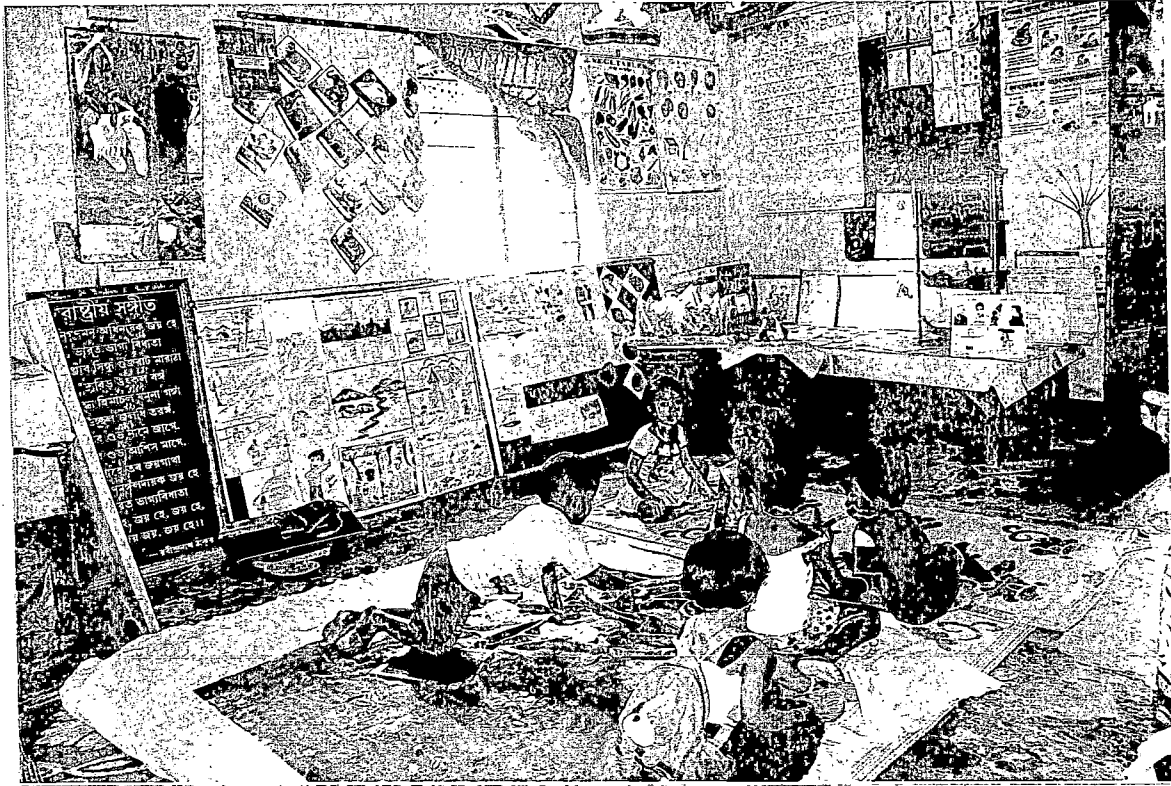
1. The Popular Boys' Club AWC is running from an illegally-occupied plot of land. Water and electricity supply have both been cut by the Railway authorities to force the illegal squatters from the land. This issue needs to be sorted out at the earliest as the heat is unbearable, water is essential, repairs are required and toilets for the children are non-existent.
2. Articles received under the Special Nutrition Programme (SNP) are vastly inadequate. The children are supposed to be fed for 25 days in a month or for 300 days in a year. However, the funds are not sufficient. The main reason for this inadequacy is absence of funds for food and fuel for cooking the food, cartage charges and other miscellaneous expenses.
3. The honorarium paid to the Cook and the Helper, who cook the Mid-Day Meal in the schools, should be revised. They are paid a paltry amount of Rs. 1,000/- per month. When the school is closed for the Summer and Winter breaks, usually July and December, they receive no honorarium. Also, more funds could be allotted as cartage to bring the food items from the market to the school as well as for the fuel to cook the food.
4. The Sankerdev Primary School is also located in illegally-occupied Railway land since the year 1958. This problem also needs immediate attention as the School authorities have also been served eviction notices several times.
5. Funds for the school uniforms may be increased to the School. It may also be made more regular.
6. Reimbursement should be made to the School Headmistress for cooking gas cylinder, pay for the Music Teacher (Rs. 1,500/- pm) and for the monthly Electricity Bill. Currently, she is paying for all these and other things also from her pay.
7. Some sort of Governmental control should be in place to check misuse of the 2nd Instalment of funds under the PMAY. Currently, the beneficiaries tend to siphon off the money towards purchase of motorbikes and cars.

REPORT ON IMPLEMENTATION OF GOVERNMENT OF INDIA'S FLAGSHIP PROGRAMMES IN DIBRUGARH DISTRICT OF ASSAM (JUNE 26-30, 2017)

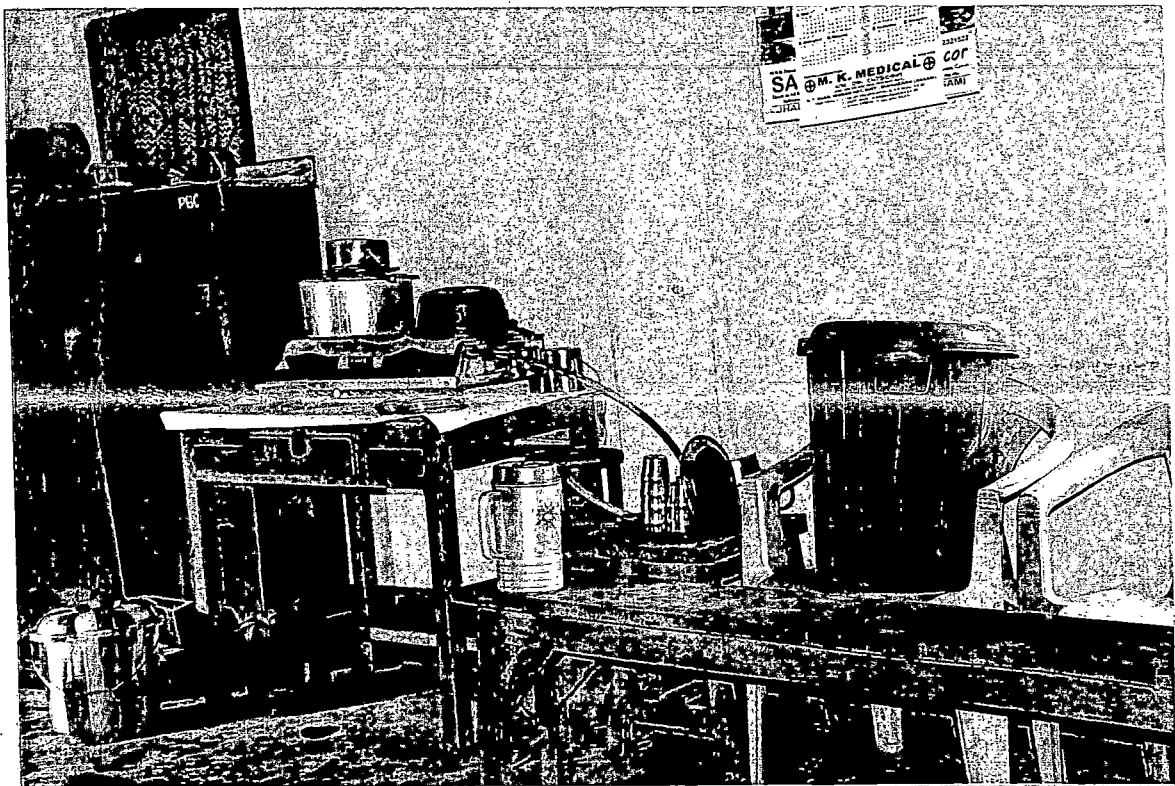
POPULAR BOYS' CLUB AGANWADI CENTRE



REPORT ON IMPLEMENTATION OF GOVERNMENT OF INDIA'S FLAGSHIP PROGRAMMES IN DIBRUGARH DISTRICT OF ASSAM (JUNE 26-30, 2017)

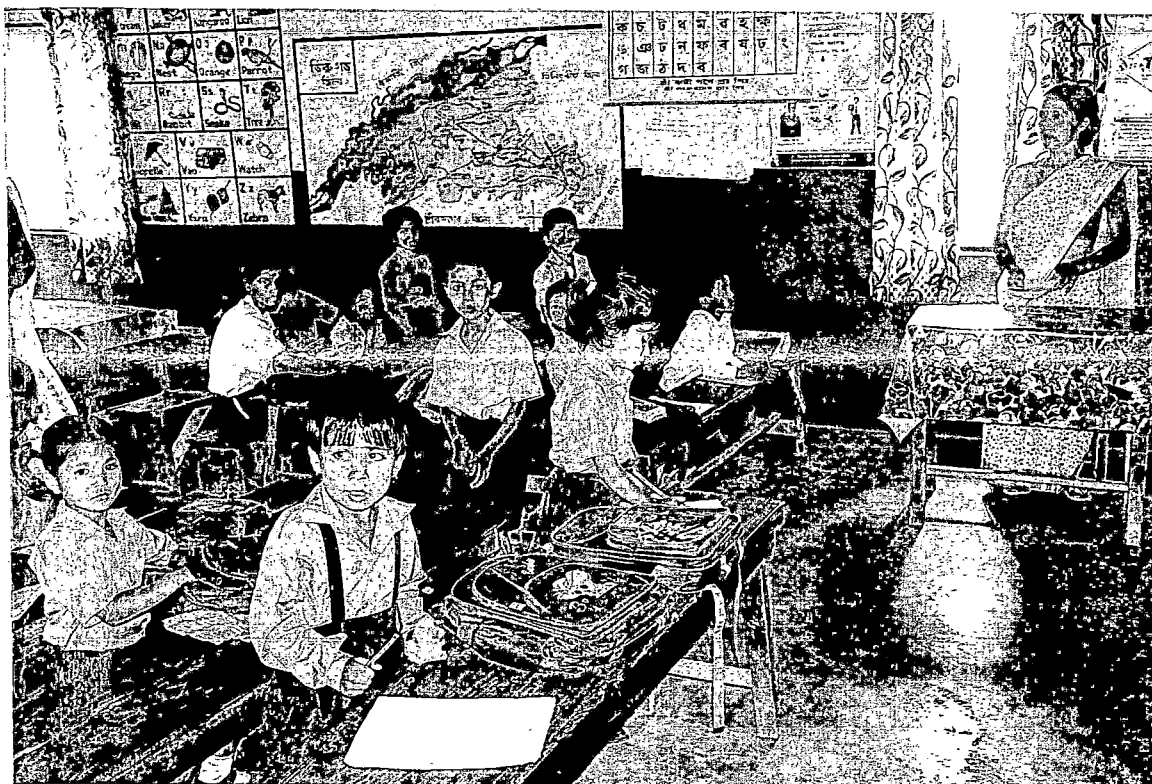
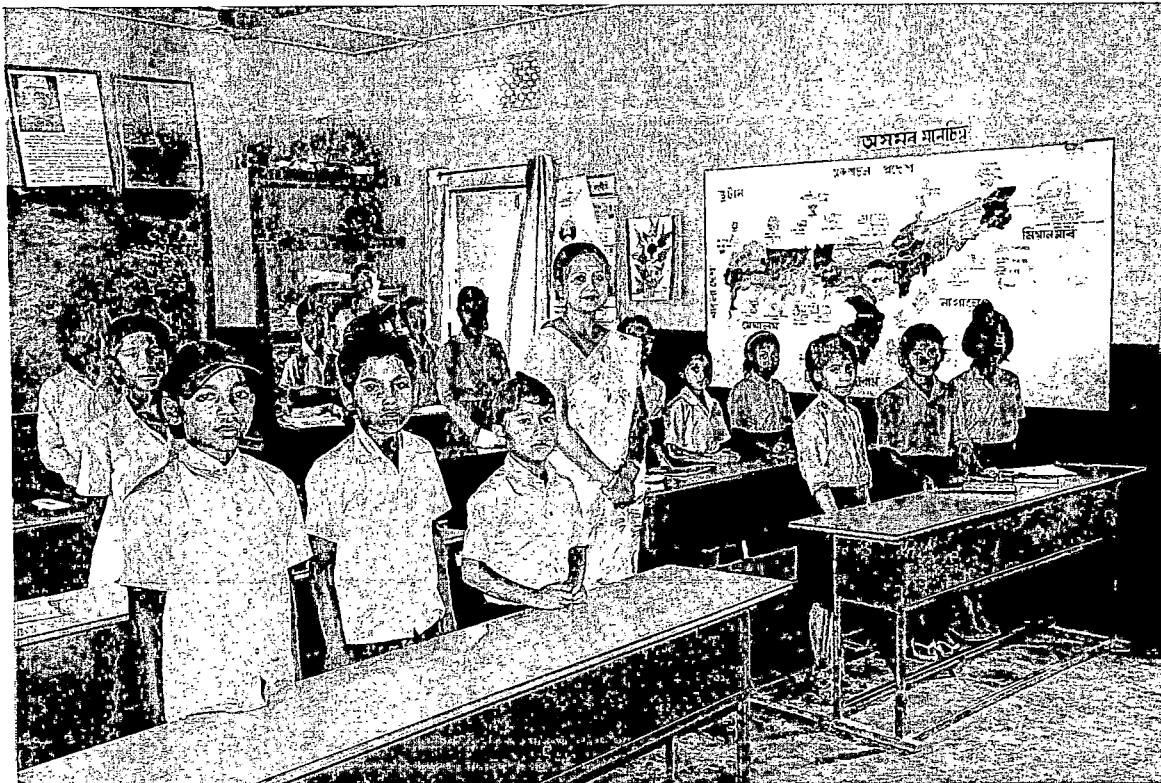


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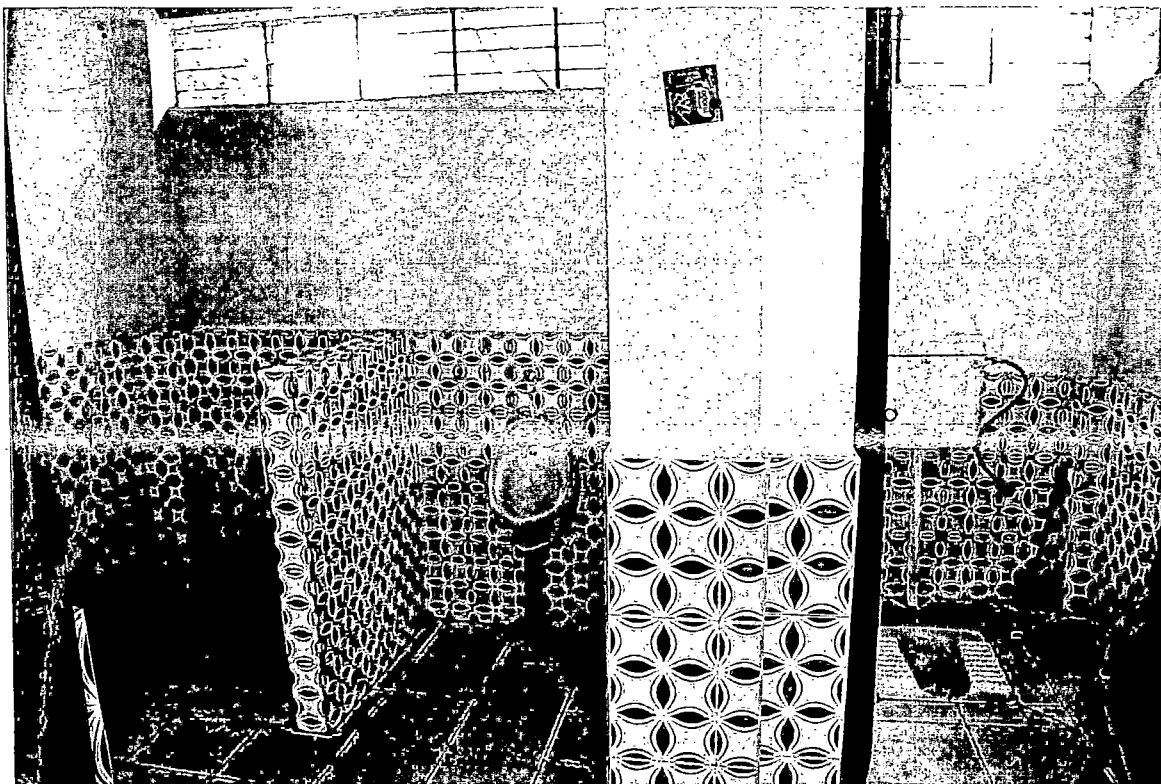


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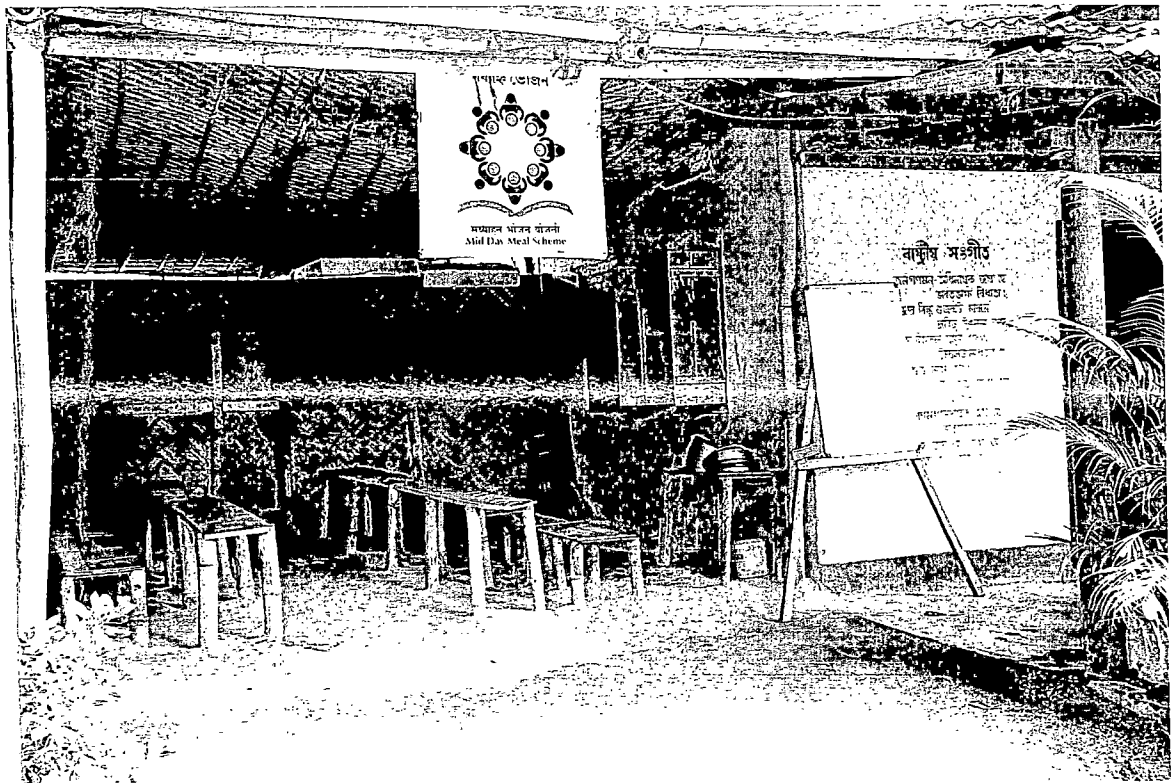
SANKERDEV PRIMARY SCHOOL



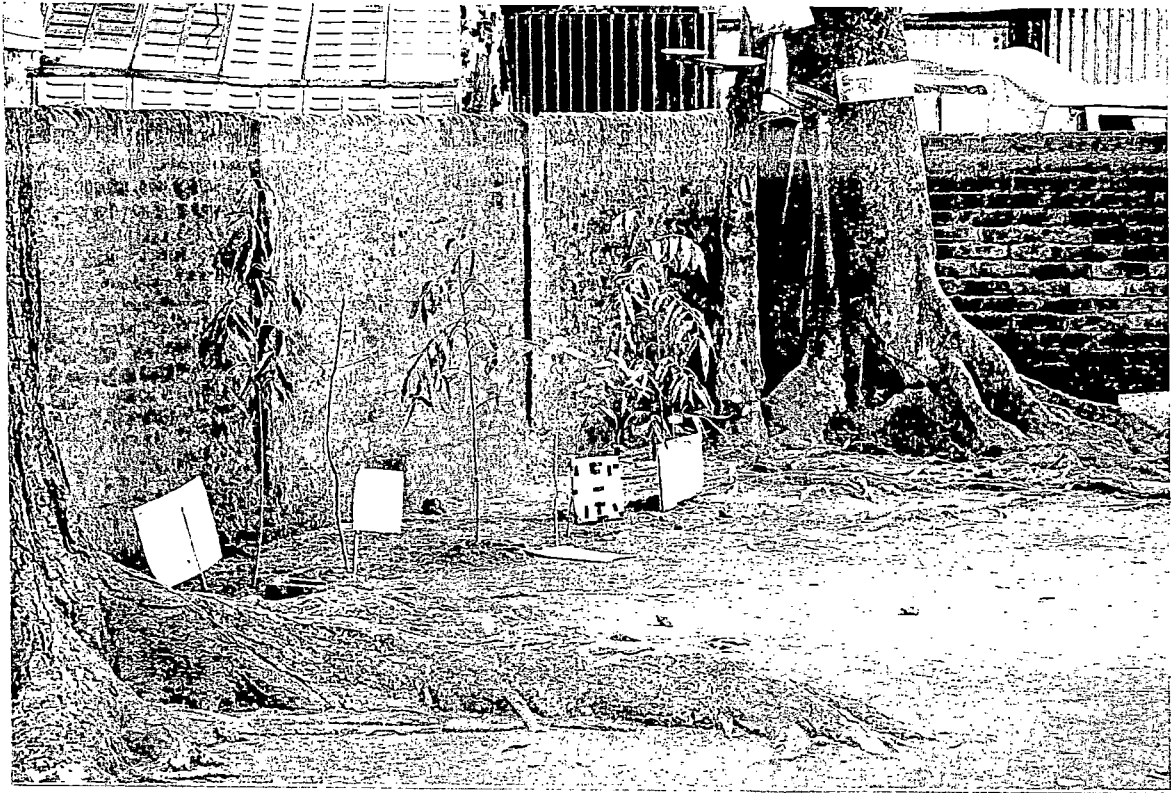
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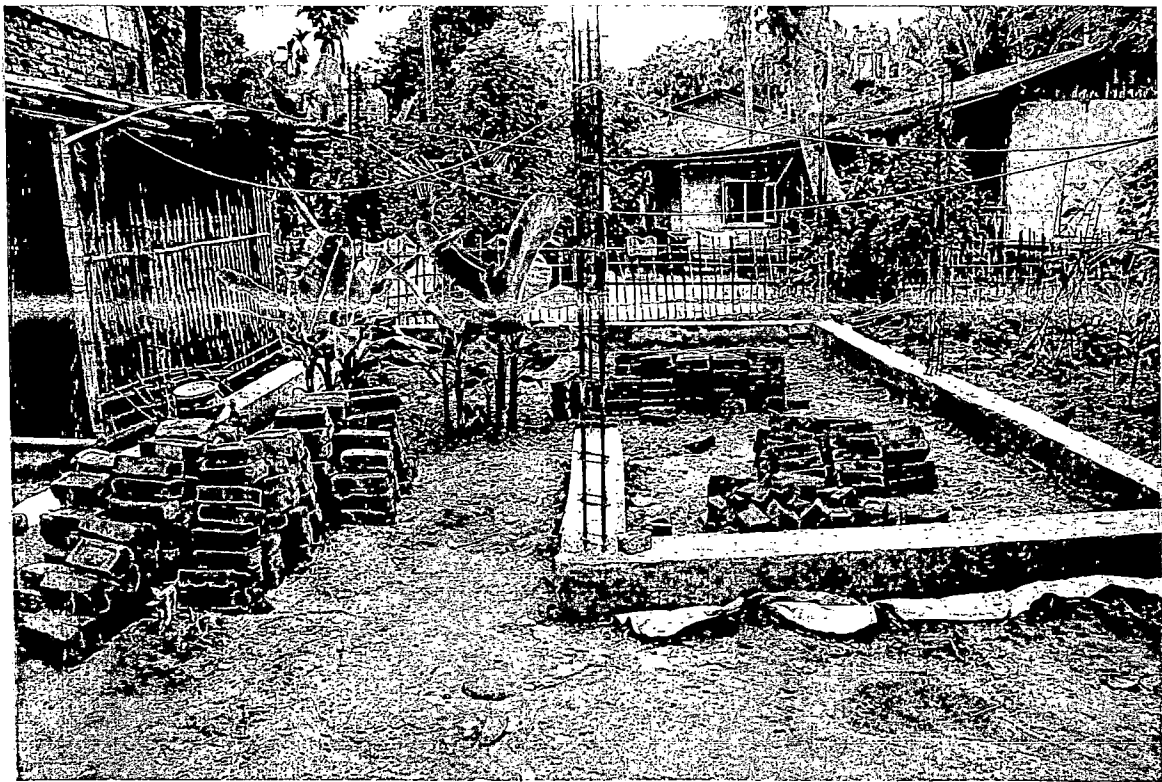


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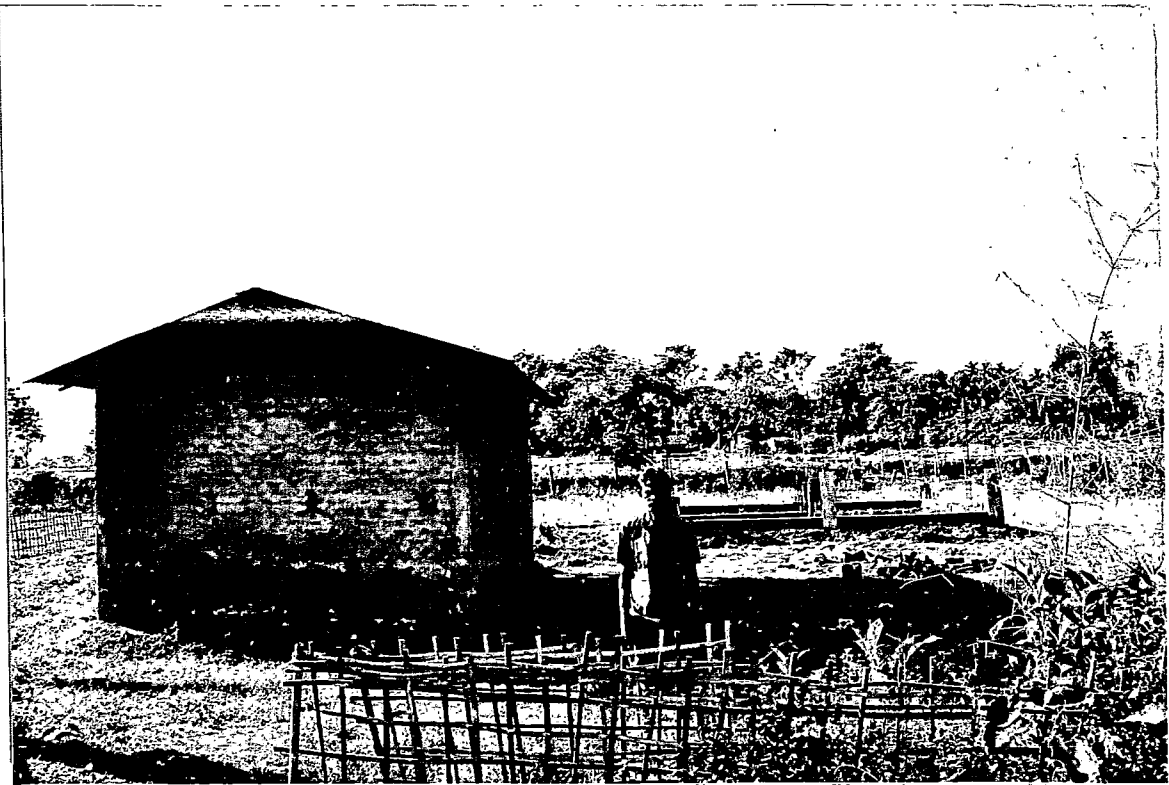


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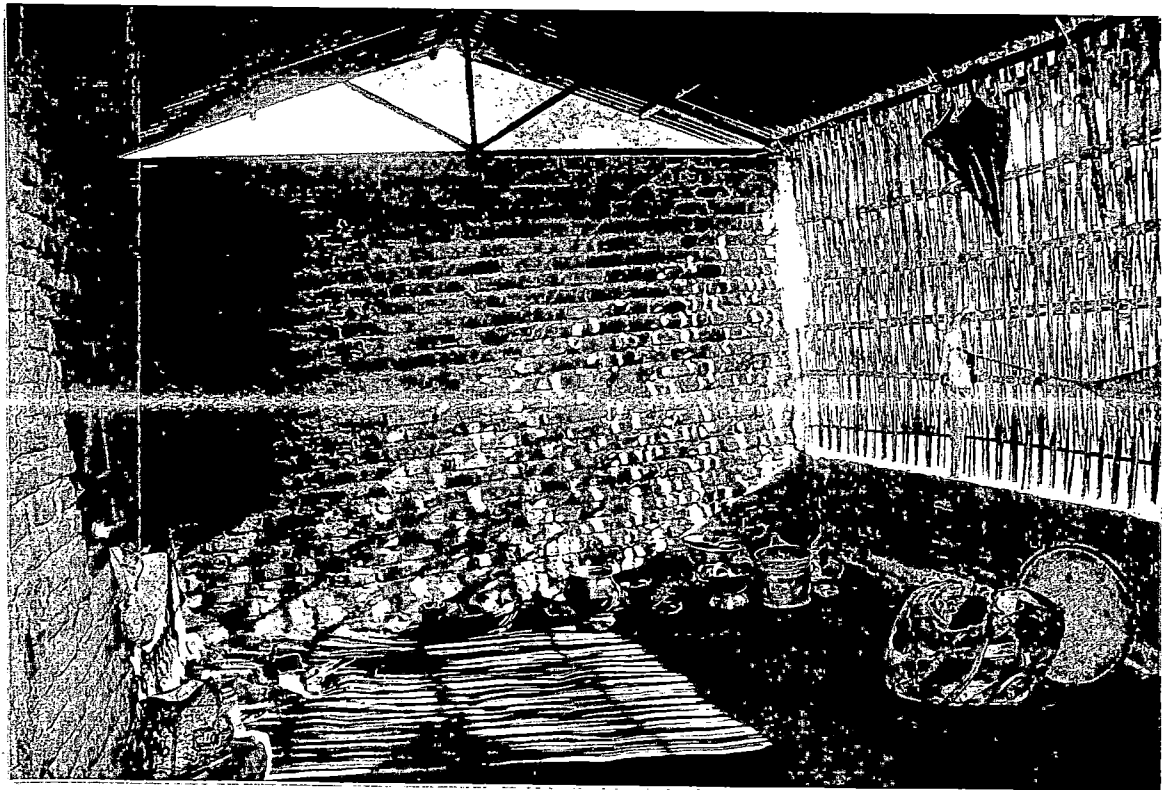
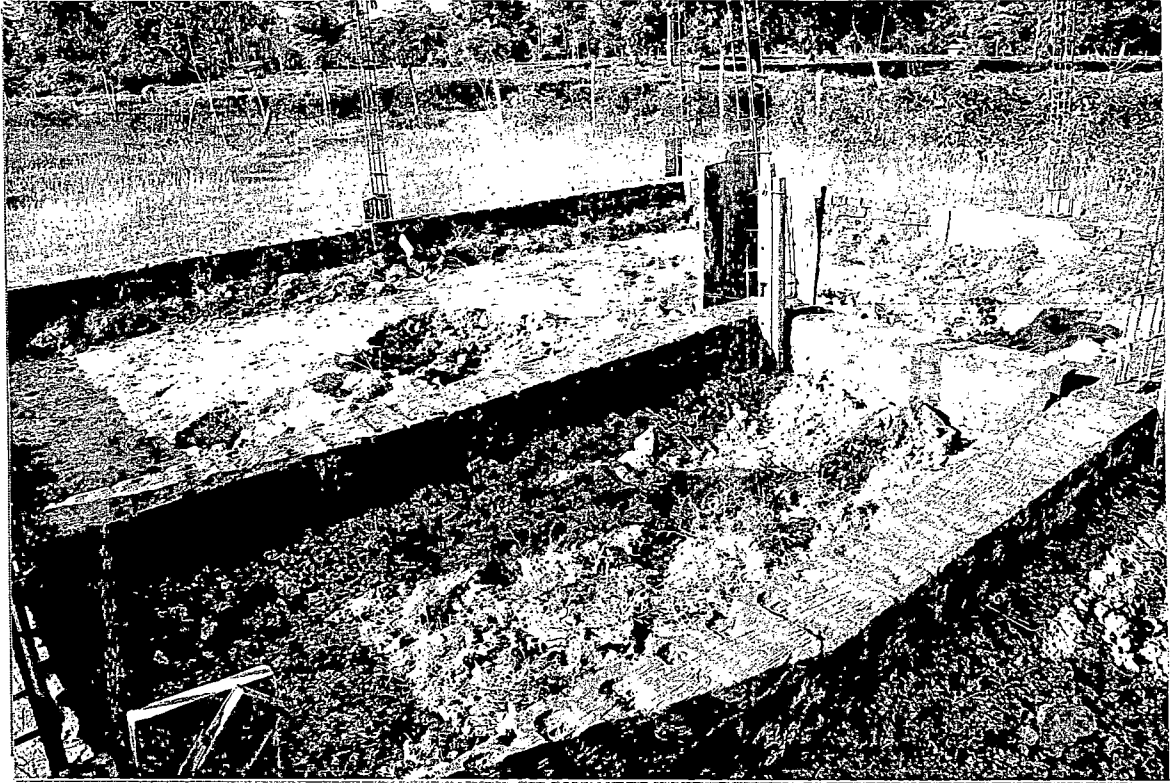
PMAY/IAY HOUSES



REPORT ON IMPLEMENTATION OF GOVERNMENT OF INDIA'S FLAGSHIP PROGRAMMES IN DIBRUGARH DISTRICT OF ASSAM (JUNE 26-30, 2017)



REPORT ON IMPLEMENTATION OF GOVERNMENT OF INDIA'S FLAGSHIP PROGRAMMES IN DIBRUGARH DISTRICT OF ASSAM (JUNE 26-30, 2017)



DIBRUGARH(U) ICDS PROJECT, DIBRUGARH

2016-17

| NAME OF AWC | IMMUNIZATION | | | |
|-------------------|--------------------|----|----|-----|
| | | I | II | III |
| Popular Boys Club | DPT | 12 | 7 | 0 |
| | POLIO | 20 | 18 | 18 |
| | BCG | 20 | | |
| | MEASELS | 13 | 12 | |
| | TT(Child) | 5 | 7 | |
| | TT(Pregnant Women) | 5 | 5 | |
| | DT | 5 | 8 | |
| | PANTAVALENT | 18 | 18 | 16 |
| | J.E. | 13 | 12 | |

| (Donations) | (Donor's name) | (Amount) |
|--|----------------------------|---------------|
| 1. School gate | Dr. Madhab Neog | 10,000.00 Rs. |
| 2. Electrical connection (School) | Rumi Jyogoi (Head Teacher) | 13,500.00 " |
| 3. Electrical connection (in classrooms) | | |
| a. 4 classrooms | Loni Phukan | 13,000.00 " |
| b. Head Teacher's room | Rumi Jyogoi | 5,000.00 " |
| 4. Fan | | |
| a. 1 No. | Rumi Jyogoi | 1,100.00 " |
| b. 2 No.s | Madhusima Borra | 2,600.00 " |
| c. 2 No.s | Kabanya Deuri | 2,300.00 " |
| d. 2 No.s | Rijumoni Nath | 4,400.00 " |
| e. 2 No.s | Parul Sonowal | 2,300.00 " |
| f. 2 No.s | Afifa Binte Ali | 2,600.00 " |
| g. 1 No.s | Amar Ali | 1,300.00 " |
| 5. Light | Kumali Borborra | 1,000.00 " |
| | Minu Paba Moran | 500.00 " |
| 5. Light | | |
| 6. Electricity bill | Tiban Borra | 1,000.00 " |
| 7. Others | | |
| a. Filler | Kumali Borborra | 10,000.00 " |
| b. Show case | Bhuban Jyogoi | 5,000.00 " |
| 8. Harmonium | Rumi Jyogoi | 5,000.00 " |

- | | | |
|-------------------------------|--|-----------|
| 9. Music system | Rumi Jyoti | 8,000.00. |
| 10. Gas Burner | Jagat chetia. | 1,000.00 |
| 11. Carom Board | Jisija Shama | 3,000.00 |
| 12. Water Purification system | Tamuli SBI Grahsempathas Branch. | |